



सत्यमेव जयते

THE

COLLECTION

OF

MEGHALAYA ACTS

AND

ORDINANCES

FOR THE YEAR 2006

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No. LL(B). 17/96/435- The Meghalaya Appropriation (No. 1) Act, 2006 (Act No. 1 of 2006) is hereby published for general information.

MEGHALAYA ACT NO. 1 OF 2006

As passed by the Meghalaya Legislative Assembly.

Received the assent of the Governor on the 27th March, 2006

(Published in the Gazette of Meghalaya Extra-Ordinary issued dated 28th March, 2006

THE MEGHALAYA APPROPRIATION (NO. 1) ACT, 2006

AN

ACT

To authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of financial year 2005-2006.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-fifth Year of the Republic of India as follows:

Short title and commencement	1	(1) This Act may be called the Meghalaya Appropriation (No. 1) Act, 2005
Withdrawal of Rs. 176,84,67,635 from and out of the Consolidated Fund of Meghalaya.	2	From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sum of Rupees one hundred seventy six crores, eighty four lakhs, sixty seven thousand, six hundred thirty five towards defraying the several charges which will come in the course of payment during the financial year 2005-2006 in respect of the services specified in Column (2) of the Schedule.
Appropriation	3	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated Fund for the services and purposes expressed in the Schedule in relation to the financial year 2005-2006

Schedule (See Sections 2 and 3)

Schedule (See Sections 2 and 3)					
(1)	(2)		(3)		
Grant. No	Service & Purposes (Major Heads)		Sums not exceeding		
			Voted by Assembly	Charged on the Consolidated fund	Total
			Rs.	Rs.	Rs.
1	2011	PARLIAMENTARY/STATE/UNION TERRITORY			
	2058	STATIONERY AND PRINTING	Revenue	1,20,00,000	1,20,00,000
	4058	CAPITAL OUTLAY ON STATIONERY & PRINTING	Capital
2	2012	GOVERNOR	Revenue
	4216	CAPITAL OUTLAY ON HOUSING	Capital
3	2013	COUNCIL OF MINISTERS			
	2070	OTHER ADMINISTRATIVE SERVICES, ETC	Revenue
4	2014	ADMINISTRATION OF JUSTICE.	Revenue	30,46,725	30,46,725
5	2015	ELECTIONS	Revenue	2,17,68,700	2,17,68,700
	2029	LAND REVENUE			
	2245	RELIEF ON ACCOUNT OF NATURAL CALAMITIES	Revenue	6,50,00,000	6,50,00,000
	2250	OTHER SOCIAL SERVICES			
6	3475	OTHER GENERAL ECONOMIC SERVICES			
	6225	LOANS FOR WELFARE OF SCS, S TS AND OTHER B.CS			
	6250	LOANS FOR OTHER SOCIAL SERVICES	Capital
	6401	LOANS FOR CROP HUSBANDRY			

Schedule (See Sections 2 and 3)

Schedule (See Sections 2 and 3)						
(1)	(2)		(3)			
Grant. No	Service & Purposes (Major Heads)		Sums not exceeding			
				Voted by Assembly	Charged on the Consolidated fund	Total
			Rs.	Rs.	Rs.	Rs.
7	2030	STAMPS AND REGISTRATION	Revenue
8	2039	STATE EXCISE	Revenue	1,33,000	...	1,33,000
	2040	SALES TAX				
9	2045	OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES	Revenue
	2041	TAXES ON VEHICLES				
	2070	OTHER ADMINISTRATIVE SERVICES ETC	Revenue	9,39,37,502	...	9,39,37,502
10	3055	ROAD TRANSPORT				
	5053	CAPITAL OUTLAY ON CIVIL AVIATION				
	5055	CAPITAL OUTLAY ON ROADS TRANSPORT	Capital
	2045	OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES				
	2501	SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT	Revenue	17,10,75,600	...	17,10,75,600
11	2801	POWER				
	2810	NON- CONVENTIONAL SOURCES OF ENERGY				
	6801	LOANS FOR POWER PROJECTS	Capital	38,08,000	...	38,08,000

Schedule (See Sections 2 and 3)

Schedule (See Sections 2 and 3)						
(1)	(2)		(3)			
Grant. No	Service & Purposes (Major Heads)		Sums not exceeding			
			Voted by Assembly	Charged on the Consolidated fund	Total	
			Rs.	Rs.	Rs.	
12	2047	OTHER FISCAL SERVICES	Revenue
	2048	APPROPRIATION FOR REDUCTION OF AVOIDANCE OF DEBT	Revenue
	2049	INTEREST PAYMENTS	Revenue
	2051	PUBLIC SERVICE COMMISSION	Revenue
	2052	SECRETARIAT GENERAL SERVICE				
	2251	SECRETARIAT SOCIAL SERVICES	Revenue	4,05,70,000	...	4,05,70,000
13	3451	SECRETARIAT ECONOMIC SERVICES				
	5275	CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES	Capital
14	2053	DISTRICT ADMINISTRATION	Revenue
15	2054	TREASURY AND ACCOUNTS ADMINISTRATION	Revenue
	2055	POLICE				
	2070	OTHER ADMINISTRATIVE ETC.	Revenue	1,67,79,650	8,37,980	1,76,17,630
16	2216	HOUSING-				
	4055	CAPITAL OUTLAY ON POLICE				
	4216	CAPITAL OUTLAY ON HOUSING	Capital

Schedule (See Sections 2 and 3)

Schedule (See Sections 2 and 3)						
(1)	(2)		(3)			
Grant. No	Service & Purposes (Major Heads)		Sums not exceeding			
			Voted by Assembly		Charged on the Consolidated fund	Total
			Rs.	Rs.	Rs.	Rs.
17	2056	JAILS	Revenue
	4059	CAPITAL OUTLAY ON PUBLIC WORKS	Capital
	2058	STATIONERY AND PRINTING	Revenue
18	4058	CAPITAL OUTLAY ON STATIONERY & PRINTING				...
	4216	CAPITAL OUTLAY ON HOUSING-	Capital	20,00,000	...	20,00,000
19	2052	SECRETARIAT GENERAL SERVICES				
	2059	PUBLIC WORKS				
	2203	TECHNICAL EDUCATION	Revenue	3,89,96,172	...	3,89,96,172
	2204	SPORTS AND YOUTH SERVICES				
	2205	ART AND CULTURE				
	2216	HOUSING-				
	4059	CAPITAL OUTLAY ON PUBLIC WORKS				
	4202	CAPITAL OUTLAY ON EDUCATION, ART AND CULTURE				
	4210	CAPITAL OUTLAY ON MEDICAL AND PUBLIC HEALTH	Capital	83,50,000	...	83,50,000
	4216	CAPITAL OUTLAY ON HOUSING-				
	4403	CAPITAL OUTLAY ON ANIMAL HUSBANDRY				
	4404	CAPITAL OUTLAY ON DAIRY DEVELOPMENT				

Schedule (See Sections 2 and 3)

Schedule (See Sections 2 and 3)						
(1)	(2)		(3)			
Grant. No	Service & Purposes (Major Heads)		Sums not exceeding			
			Voted by Assembly	Charged on the Consolidated fund	Total	
			Rs.	Rs.	Rs.	
20	2070	OTHER ADMINISTRATIVE SERVICES, ETC	Revenue
	4059	CAPITAL OUTLAY ON PUBLIC WORKS	Capital
21	2075	MISCELLANEOUS GENERAL SERVICES				
	2202	GENERAL EDUCATION				
	2203	TECHNICAL EDUCATION				
	2204	SPORTS AND YOUTH SERVICES	Revenue	11,71,89,481	...	11,71,89,481
	2205	ART AND CULTURE				
	2236	NUTRITION				
	3425	OTHER SCIENTIFIC RESEARCH				
	3454	CENSUS SURVEYS AND STATISTICS				
	4202	CAPITAL OUTLAY ON EDUCATION, ART AND CULTURE				
	4204	CAPITAL OUTLAY ON EDUCATION, SPORTS, ART AND CULTURE	Capital
22	6202	LOANS FOR EDUCATION, ART AND CULTURE				
	2070	OTHER ADMINISTRATIVE SERVICES ETC	Revenue	84,49,589	...	84,49,589
	2216	HOUSING-	Capital
	4059	CAPITAL OUTLAY ON PUBLIC WORKS				

Schedule (See Sections 2 and 3)

Schedule (See Sections 2 and 3)						
(1)	(2)		(3)			
Grant. No	Service & Purposes (Major Heads)			Sums not exceeding		
				Voted by Assembly	Charged on the Consolidated fund	Total
			Rs.	Rs.	Rs.	
23	2070	OTHER ADMINISTRATIVE SERVICES, ETC	Revenue
24	2071	PENSION AND OTHER RETIREMENT BENEFITS	Revenue
25	2075	MISCELLANEOUS GENERAL SERVICES	Revenue
26	2210	MEDICAL AND PUBLIC HEALTH	Revenue	3,42,50,351	...	3,42,50,351
	2211	FAMILY WELFARE				
27	4210	CAPITAL OUTLAY ON MEDICAL AND PUBLIC HEALTH	Capital
	4211	CAPITAL OUTLAY ON FAMILY WELFARE				
	2215	WATER SUPPLY AND SANITATION	Revenue	1,36,00,000	...	1,36,00,000
27	2216	HOUSING				
	4215	CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION	Capital	30,00,000	...	30,00,000
28	4216	CAPITAL OUTLAY ON HOUSING				
	2216	HOUSING	Revenue
	4216	CAPITAL OUTLAY ON HOUSING				
	4217	CAPITAL OUTLAY ON URBAN DEVELOPMENT	Capital

Schedule (See Sections 2 and 3)

Schedule (See Sections 2 and 3)					
(1)	(2)		(3)		
Grant. No	Service & Purposes (Major Heads)		Sums not exceeding		
			Voted by Assembly	Charged on the Consolidated fund	Total
			Rs.	Rs.	Rs.
29	2216	HOUSING			
	2217	URBAN DEVELOPMENT			
	4216	CAPITAL OUTLAY ON HOUSING	Revenue
	4217	CAPITAL OUTLAY ON URBAN DEVELOPMENT	Capital
30	6217	LOANS FOR URBAN DEVELOPMENT			
30	2220	INFORMATION AND PUBLICITY	Revenue	5,00,000	5,00,000
31	2230	LABOUR AND EMPLOYMENT	Revenue
32	3456	CIVIL SUPPLIES	Revenue	63,19,745	63,19,745
	4408	CAPITAL OUTLAY ON FOOD STORAGE AND WAREHOUSING	Capital
33	2235	SOCIAL SECURITY AND WELFARE	Revenue
	6235	LOANS FOR SOCIAL SECURITY AND WELFARE	Capital

Schedule (See Sections 2 and 3)

Schedule (See Sections 2 and 3)					
(1)	(2)		(3)		
Grant. No	Service & Purposes (Major Heads)		Sums not exceeding		
			Voted by Assembly	Charged on the Consolidated fund	Total
			Rs.	Rs.	Rs.
34	2225	WELFARE OF S.CS., S.TS AND OTHER B.CS.			
	2235	SOCIAL SECURITY AND WELFARE	Revenue
	2236	NUTRITION-			
	4059	CAPITAL OUTLAY ON PUBLIC WORKS			
	4235	CAPITAL OUTLAY ON SOCIAL SECURITY AND WELFARE	Capital
	6225	LOANS FOR WELFARE OF S.CS., S.TS AND OTHER B.CS.			
35	2235	SOCIAL SECURITY AND WELFARE	Revenue	30,000	30,000
36	2075	MISCELLANEOUS GENERAL SERVICES	Revenue	38,90,000	40,40,000
	2235	SOCIAL SECURITY AND WELFARE		1,50,000	
37	2250	OTHER SOCIAL SERVICES	Revenue
38	3451	SECRETARIAT- ECONOMIC SERVICES	Revenue
39	2425	CO-OPERATION	Revenue
	4425	CAPITAL OUTLAY ON CO-OPERATION			
	4435	CAPITAL OUTLAY ON OTHER AGRICULTURAL PROGRAMMES	Capital
	6425	LOANS FOR CO- OPERATION			

Schedule (See Sections 2 and 3)

Schedule (See Sections 2 and 3)						
(1)	(2)		(3)			
Grant. No	Service & Purposes (Major Heads)		Sums not exceeding			Total
			Voted by Assembly	Charged on the Consolidated fund		
			Rs.	Rs.	Rs.	
	2552	NORTH EASTERN AREAS (SPECIAL AREAS PROGRAMME)	Revenue
40	4552	CAPITAL OUTLAY ON NORTH EASTERN AREAS	Capital
41	3454	CENSUS, SURVEYS AND STATISTICS	Revenue	25,03,000	...	25,03,000
42	2216 3475	HOUSING- OTHER GENERAL ECONOMIC SERVICES.	Revenue
	2216 2401 2408	HOUSING- CROP HUSBANDRY FOOD STORAGE AND WAREHOUSING	Revenue	75,92,900	7,56,380	83,49,280
	2415	AGRICULTURAL RESEARCH AND EDUCATION				
43	2435	OTHER AGRICULTURAL PROGRAMMES				
	2702	MINOR IRRIGATION				
	4216	CAPITAL OUTLAY ON HOUSING				
	4401	CAPITAL OUTLAY ON CROP HUSBANDRY				
	4416	INVESTMENT IN AGRICULTURAL FINANCIAL INST.	Capital
	4702	CAPITAL OUTLAY ON MINOR IRRIGATION				
	6401	LOANS FOR CROP HUSBANDRY				

Schedule (See Sections 2 and 3)

Schedule (See Sections 2 and 3)						
(1)	(2)		(3)			
Grant. No	Service & Purposes (Major Heads)		Sums not exceeding			
			Voted by Assembly	Charged on the Consolidated fund	Total	
			Rs.	Rs.	Rs.	
44	2701	MEDIUM IRRIGATION- II-WORKS UNDER E AND D WING P. W. D MEDIUM IRRIGATION PROJECTS	Revenue
	2711	FLOOD CONTROL				
	4701	CAPITAL OUTLAY ON MEDIUM IRRIGATION				
	4711	CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS	Capital
45	2216	HOUSING -				
	2402	SOIL AND WATER CONSERVATION	Revenue	4,19,59,000	...	4,19,59,000
	2415	AGRICULTURAL RESEARCH AND EDUCATION				
46	2501	SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT	Revenue	6,11,00,000	...	6,11,00,000

Schedule (See Sections 2 and 3)

Schedule (See Sections 2 and 3)				
(1)	(2)	(3)		
Grant. No	Service & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.

47	2216 HOUSING			
	2235 SOCIAL SECURITY AND WELFARE			
	2403 ANIMAL HUSBANDRY	Revenue
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.			
	4403 CAPITAL OUTLAY ON ANIMAL HUSBANDRY			
48	6225 LOANS FOR WELFARE OF S.CS, S.TS AND OTHER B. CS	Capital
	6403 LOANS FOR ANIMAL HUSBANDRY			
	2216 HOUSING			
48	2404 DAIRY DEVELOPMENT	Revenue
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
49	2216 HOUSING			
	2405 FISHERIES			
	2415 AGRICULTURAL RESEARCH AND EDUCATION	Revenue
	4216 CAPITAL OUTLAY ON HOUSING			
	4405 CAPITAL OUTLAY ON FISHERIES	Capital

Schedule (See Sections 2 and 3)

(1)	(2)	(3)		
Grant. No	Service & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.

50	2406 FORESTRY AND WILD LIFE				
	2415 AGRICULTURAL RESEARCH AND EDUCATION	Revenue	6,75,89,562	3,30,884	6,79,19,446
	4406 CAPITAL OUTLAY ON FORESTRY AND WILD LIFE	Capital
51	2216 HOUSING- 2236 NUTRITION				
	2401 CROP HUSBANDRY				
	2501 SPECIAL PROGRAMME FOR RURAL DEVELOPMENT	Revenue	13,51,22,000	...	13,51,22,000
	2505 RURAL EMPLOYMENT				
	2515 OTHER RURAL DEVELOPMENT PROGRAMME				
	4216 CAPITAL OUTLAY ON HOUSING				
	4515 CAPITAL OUTLAY ON RURAL DEVELOPMENT	Capital
6515 LOANS FOR OTHER RURAL DEVELOPMENT PROGRAMME					

Schedule (See Sections 2 and 3)

Schedule (See Sections 2 and 3)					
(1)	(2)	(3)			
Grant. No	Service & Purposes (Major Heads)	Sums not exceeding			Total
		Voted by Assembly	Charged on the Consolidated fund		
		Rs.	Rs.	Rs.	

52	2852	INDUSTRIES	Revenue	8,63,42,315	...	8,63,42,315
	4854	CAPITAL OUTLAY ON CEMENT AND NON- METALLIC MINERAL	Capital
	4885	CAPITAL OUTLAY ON INDUSTRIES AND MINERALS				
	6885	LOANS FOR OTHER INDUSTRIES AND MINERALS				
53	2216	HOUSING-	Revenue	8,75,918	...	8,75,918
	2851	VILLAGE AND SMALL INDUSTRIES				
	4851	CAPITAL OUTLAY ON VILLAGE AND SMALL INDUSTRIES	Capital
6851	LOANS FOR VILLAGE AND SMALL INDUSTRIES					
54	2216	HOUSING-	Revenue
	2851	VILLAGE AND SMALL INDUSTRIES				
	4216	CAPITAL OUTLAY ON HOUSING	Capital
	4851	CAPITAL OUTLAY ON VILLAGE AND SMALL INDUSTRIES				
6851	LOANS FOR VILLAGE AND SMALL INDUSTRIES					

Schedule (See Sections 2 and 3)

Schedule (See Sections 2 and 3)						
(1)	(2)		(3)			
Grant. No	Service & Purposes (Major Heads)		Sums not exceeding			Total
			Voted by Assembly	Charged on the Consolidated fund		
			Rs.	Rs.		Rs.
	2853	NON FERROUS MINING AND METALLURGICAL INDUSTRIES	Revenue	16,95,00,000	...	16,95,00,000
55	4216	CAPITAL OUTLAY ON HOUSING-				
	4853	CAPITAL OUTLAY ON MINING AND METALLURGICAL INDUSTRIES	Capital
56	3054	ROADS AND BRIDGES	Revenue
	5054	CAPITAL OUTLAY ON ROADS AND BRIDGES	Capital
	3452	TOURISM	Revenue	32,20,000	...	32,20,000
57	4059	CAPITAL OUTLAY ON PUBLIC WORKS				
	5275	CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES	Capital
	5452	CAPITAL OUTLAY ON TOURISM				
58	7452	LOANS FOR TOURISM				
	3606	AID MATERIALS AND EQUIPMENTS	Revenue
59	5465	INVESTMENT IN GENERAL FINANCIAL AND TRAINING INSTITUTIONS.	Capital
	6003	INTERNAL DEBT OF THE STATE GOVERNMENT	Capital	...	49,28,54,181	49,28,54,181

Schedule (See Sections 2 and 3)

Schedule (See Sections 2 and 3)						
(1)	(2)		(3)			
Grant. No	Service & Purposes (Major Heads)		Sums not exceeding			Total
			Voted by Assembly	Charged on the Consolidated fund		
			Rs.	Rs.		Rs.
	6004	LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT	Capital
60	7610	LOANS TO GOVERNMENT SERVANTS, ETC	Capital
61	7615	MISCELLANEOUS LOANS	Capital
62	7810	INTER-STATE SETTLEMENT	Capital
63	7999	APPROPRIATION TO CONTINGENCY FUND	Capital
Total				1,27,35,38,210	49,49,29,425	1,76,84,67,635

L. M. SANGMA,

JOINT Secretary to the Govt. of Meghalaya,

Law (B) Department

No. LL(B). 62/2004/Pt/2- The Meghalaya Appropriation (Vote-on-Account) Act, 2006 (Act No. 2 of 2006) is hereby published for general information.

MEGHALAYA ACT NO. 2 OF 2006

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 29th March, 2006)

(Published in the Gazette of Meghalaya Extra-ordinary, issued dated 30th March, 2006)

THE MEGHALAYA APPROPRIATION (VOTE-ON-ACCOUNT) ACT, 2006

An

Act

To provide for the withdrawal of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of Financial Year 2006-2007.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty seventh Year of the Republic of India as follows:-

- | | | |
|---|---|--|
| Short title and commencement. | 1 | (1) This Act may be called the Meghalaya Appropriation (Vote-on-Account) Act, 2006.

(2) It shall come into force on the first day of April, 2006 |
| Withdrawal of Rs. 670,40,32,250 from and out of the Consolidated Fund of Meghalaya for the financial year 2006-2007 | 2 | From and out of the Consolidated fund of Meghalaya there may be withdrawn sums not exceeding those specified in Column (3) of the Schedule amounting in aggregate to the sums of Rupees six hundred seventy crores, forty lakhs, thirty two thousand, two hundred fifty towards defraying the several charges which will come in the course of payment beginning on the first day of April, 2006 in respect of the services specified in Column (2) of the Schedule. |
| Appropriation | 3 | The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year 2006-2007. |

Schedule (See Section 2 & 3)

(1) Grant No.	(2) Services & Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
01	Revenue			
	2011 PARLIAMENTARY/STATE/UNION TERRITORY LEGISLATURE	2,55,64,750	9,35,250	2,65,00,000
	2058 STATIONERY AND PRINTING	14,50,000	...	14,50,000
	Total Revenue	2,70,14,750	9,35,250	2,79,50,000
	Capital			
4058 CAPITAL OUTLAY ON STATIONERY & PRINTING	4,25,000	...	4,25,000	
Total Capital	4,25,000	...	4,25,000	
02	Revenue			
	2012 GOVERNOR	12,500	77,37,500	77,50,000
	Total Revenue	12,500	77,37,500	77,50,000
	Capital			
4216 CAPITAL OUTLAY ON HOUSING	
Total Capital	
03	Revenue			
	2013 COUNCIL OF MINISTERS	1,47,25,000	...	1,47,25,000
	2070 OTHER ADMINISTRATIVE SERVICES, ETC
Total Revenue	1,47,25,000	...	1,47,25,000	
04	Revenue			
	2014 ADMINISTRATION OF JUSTICE.	91,48,000	30,04,000	1,21,52,000
Total Revenue	91,48,000	30,04,000	1,21,52,000	
05	Revenue			
	2015 ELECTIONS	1,30,00,000	...	1,30,00,000
Total Revenue	1,30,00,000	...	1,30,00,000	

Schedule (See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
06	Revenue			
	2029 LAND REVENUE	1,27,50,000	...	1,27,50,000
	2245 RELIEF ON ACCOUNT OF NATURAL CALAMITIES	2,90,25,000	...	2,90,25,000
	2250 OTHER SOCIAL SERVICES	12,500	...	12,500
	3475 OTHER GENERAL ECONOMIC SERVICES
	Total Revenue	4,17,87,500	...	4,17,87,500
	Capital			
6225 LOANS FOR WELFARE OF SCS, S TS AND OTHER B.CS	
6250 LOANS FOR OTHER SOCIAL SERVICES	
6401 LOANS FOR CROP HUSBANDRY	
Total Capital	
07	Revenue			
	2030 STAMPS AND REGISTRATION	20,00,000	...	20,00,000
Total Revenue	20,00,000	...	20,00,000	
08	Revenue			
	2039 STATE EXCISE	97,50,000	...	97,50,000
Total Revenue	97,50,000	...	97,50,000	
09	Revenue			
	2040 TAXES ON SALES, TRADE ETC	1,30,44,250	...	1,30,44,250
	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES
Total Revenue	1,30,44,250	...	1,30,44,250	

Schedule (See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
10	Revenue			
	2041 TAXES ON VEHICLES	1,77,50,000	...	1,77,50,000
	2070 OTHER ADMINISTRATIVE SERVICES ETC	46,00,000	...	46,00,000
	3055 ROAD TRANSPORT
	Total Revenue	2,23,50,000	...	2,23,50,000
	Capital			
	5053 CAPITAL OUTLAY ON CIVIL AVIATION	2,50,000	..	2,50,000
11	5055 CAPITAL OUTLAY ON ROAD TRANSPORT	85,00,000	...	85,00,000
	Total Capital	87,50,000	...	87,50,000
11	Revenue			
	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES	12,65,500	...	12,65,500
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	1,01,25,000	...	1,01,25,000
	2801 POWER	34,18,85,000	...	34,18,85,000
	4801 NON-CONVENTIONAL SOURCES OF ENERGY	2,83,75,000	...	2,83,75,000
	Total Revenue	38,16,50,500	...	38,16,50,500
	Capital			
4801 CAPITAL OUTLAY ON POWER PROJECTS	
12	6801 LOANS FOR POWER PROJECTS	9,57,65,000	...	9,57,65,000
	Total Capital	9,57,65,000	...	9,57,65,000
12	Revenue			
	2047 OTHER FISCAL SERVICES	3,06,750	...	3,06,750
	Total Revenue	3,06,750	...	3,06,750
	Revenue			
	2048 APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT	...	2,26,43,750	2,26,43,750
	Total Revenue	...	2,26,43,750	2,26,43,750
	Revenue			
	2049 INTEREST PAYMENTS	...	53,21,98,000	53,21,98,000

Schedule (See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	Total Revenue	...	53,21,98,000	53,21,98,000
	Revenue			
	2051 PUBLIC SERVICE COMMISSION	...	30,75,000	30,75,000
	Total Revenue	...	30,75,000	30,75,000
13	Revenue			
	2052 SECRETARIAT GENERAL SERVICE	8,77,50,000	...	8,77,50,000
	2251 SECRETARIAT SOCIAL SERVICES	1,00,00,000	...	1,00,00,000
	3451 SECRETARIAT ECONOMIC SERVICES	2,34,50,000	...	2,34,50,000
	Total Revenue	12,12,00,000	...	12,12,00,000
	Capital			
	5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES
	Total Capital
14	Revenue			
	2053 DISTRICT ADMINISTRATION	2,60,00,000	...	2,60,00,000
	Total Revenue	2,60,00,000	...	2,60,00,000
15	Revenue			
	2054 TREASURY AND ACCOUNTS ADMINISTRATION	1,93,75,000	...	1,93,75,000
	Total Revenue	1,93,75,000	...	1,93,75,000
16	Revenue			
	2055 POLICE	32,61,64,750	43,750	32,62,08,500
	2070 OTHER ADMINISTRATIVE SERVICES ETC.	2,74,98,750	1,250	2,75,00,000
	2216 HOUSING-	27,50,000	...	27,50,000
	Total Revenue	35,64,13,500	45,000	35,64,13,500
	Capital			
	4055 CAPITAL OUTLAY ON POLICE	45,50,000	...	45,50,000
	Total Capital	45,50,000	...	45,50,000
17	Revenue			
	2056 JAILS	1,09,50,000	...	1,09,50,000
	Total Revenue	1,09,50,000	...	1,09,50,000

Schedule (See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding			
		Voted by Assembly	Charged on the Consolidated fund	Total	
		Rs.	Rs.	Rs.	
18	Revenue				
	2058 STATIONERY AND PRINTING-	2,25,75,000	...	2,25,75,000	
	Total Revenue	2,25,75,000	...	2,25,75,000	
	Capital				
	4058 CAPITAL OUTLAY ON	10,50,000	...	10,50,000	
	STATIONERY & PRINTING				
	4216 CAPITAL OUTLAY ON	
	HOUSING-				
Total Capital		10,50,000	...	10,50,000	
19	Revenue				
	2052 SECRETARIAT GENERAL	57,97,500	...	57,97,500	
	SERVICE				
	2059 PUBLIC WORKS	20,68,30,000	...	20,68,30,000	
	2216 HOUSING-	1,11,25,000	...	1,11,25,000	
	Total Revenue		22,37,52,500	...	22,37,52,500
	Capital				
	4059 CAPITAL OUTLAY ON PUBLIC	7,76,00,000	...	7,76,00,000	
	WORKS				
	4202 CAPITAL OUTLAY ON	55,00,000	...	55,00,000	
EDUCATION					
4210 CAPITAL OUTLAY ON	37,50,000	...	37,50,000		
MEDICAL AND PUBLIC					
HEALTH					
4216 CAPITAL OUTLAY ON	25,00,000	...	25,00,000		
HOUSING-					
Total Capital		8,93,50,000	...	8,93,50,000	
20	Revenue				
	2070 OTHER ADMINISTRATIVE	3,30,00,000	...	3,30,00,000	
	SERVICES, ETC				
	Total Revenue		3,30,00,000	...	3,30,00,000
Capital					
4059 CAPITAL OUTLAY ON PUBLIC		
WORKS					
Total Capital		

Schedule (See Section 2 & 3)

(1) Grant No.	(2) Services & Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
21	Revenue			
	2075 MISCELLANEOUS GENERAL SERVICES	17,500	...	17,500
	2202 GENERAL EDUCATION	87,46,49,250	...	87,46,49,250
	2203 TECHNICAL EDUCATION	1,16,50,000	...	1,16,50,000
	2204 SPORTS AND YOUTH SERVICES	3,32,67,250	...	3,32,67,250
	2205 ART AND CULTURE-	5,20,88,750	...	5,20,88,750
	3425 OTHER SCIENTIFIC RESEARCH	7,00,000	...	7,00,000
	3454 CENSUS SURVEYS AND STATISTICS	7,16,250	...	7,16,250
	Total Revenue	97,30,89,000	...	97,30,89,000
	Capital			
4202 CAPITAL OUTLAY ON EDUCATION	
6202 LOANS FOR EDUCATION, ART AND CULTURE	
Total Capital	
22	Revenue			
	2070 OTHER ADMINISTRATIVE SERVICES ETC	1,22,00,000	...	1,22,00,000
	2216 HOUSING-	72,38,250	...	72,38,250
Total Revenue	1,94,38,250	...	1,94,38,250	
23	Revenue			
	2070 OTHER ADMINISTRATIVE SERVICES, ETC	24,75,000	...	24,75,000
Total Revenue	24,75,000	...	24,75,000	
24	Revenue			
	2071 PENSION AND OTHER RETIREMENT BENEFITS	23,74,50,000	...	23,74,50,000
Total Revenue	23,74,50,000	...	23,74,50,000	
25	Revenue			
	2075 MISCELLANEOUS GENERAL SERVICES	10,50,000	...	10,50,000
Total Revenue	10,50,000	...	10,50,000	

Schedule (See Section 2 & 3)

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
26	Revenue			
	2210 MEDICAL AND PUBLIC HEALTH	23,28,54,750	...	23,28,54,750
	2211 FAMILY WELFARE	2,58,58,250	...	2,58,58,250
	Total Revenue	25,87,13,000	...	25,87,13,000
	Capital			
	4210 CAPITAL OUTLAY ON MEDICAL AND PUBLIC HEALTH	4,39,00,000	...	4,39,00,000
26	4211 CAPITAL OUTLAY ON FAMILY WELFARE	30,00,000	...	30,00,000
	Total Capital	4,69,00,000	...	4,69,00,000
27	Revenue			
	2215 WATER SUPPLY AND SANITATION	15,17,25,000	...	15,17,25,000
	2216 HOUSING-	4,50,000	...	4,50,000
	Total Revenue	15,21,75,000	...	15,21,75,000
	Capital			
	4215 CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION	22,05,75,000	...	22,05,75,000
27	4216 CAPITAL OUTLAY ON HOUSING	12,50,000	...	12,50,000
	Total Capital	22,18,25,000	...	22,18,25,000
28	Revenue			
	2216 HOUSING	2,52,60,000	...	2,52,60,000
	Total Revenue	2,52,60,000	...	2,52,60,000
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING	19,90,000	...	19,90,000
28	6216 LOANS FOR HOUSING	25,00,000	...	25,00,000
	Total Capital	49,90,000	...	49,90,000
29	Revenue			
	2217 URBAN DEVELOPMENT	5,84,16,250	...	5,84,16,250
	Total Revenue	5,84,16,250	...	5,84,16,250

Schedule (See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
29	Capital			
	4216 CAPITAL OUTLAY ON HOUSING	3,50,000	...	3,50,000
	4217 CAPITAL OUTLAY ON URBAN DEVELOPMENT	3,62,42,250	...	3,62,42,250
	6217 LOANS FOR URBAN DEVELOPMENT
	Total Capital	3,65,92,250	...	3,65,92,250
30	Revenue			
	2220 INFORMATION AND PUBLICITY	1,42,00,000	...	1,42,00,000
	Total Revenue	1,42,00,000	...	1,42,00,000
31	Revenue			
	2230 LABOUR AND EMPLOYMENT	2,57,10,500	...	2,57,10,500
	Total Revenue	2,57,10,500	...	2,57,10,500
32	Revenue			
	3456 CIVIL SUPPLIES	1,45,00,000	...	1,45,00,000
	Total Revenue	1,45,00,000	...	1,45,00,000
	4408 CAPITAL OUTLAY ON FOOD STORAGE AND WAREHOUSING
	Total Capital
33	Revenue			
	2235 SOCIAL SECURITY AND WELFARE
	Total Revenue
	6235 LOANS FOR SOCIAL SECURITY AND WELFARE	2,50,000	...	2,50,000
	Total Capital	2,50,000	...	2,50,000

Schedule (See Section 2 & 3)

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
34	Revenue			
	2225 WELFARE OF S.CS., S.TS AND OTHER B.CS.	6,33,15,000	...	6,33,15,000
	2235 SOCIAL SECURITY AND WELFARE	7,35,90,500	...	7,35,90,500
	2236 NUTRITION-	13,29,50,000	...	13,29,50,000
	Total Revenue	26,98,55,500	...	26,98,55,500
	Capital			
	4235 CAPITAL OUTLAY ON SOCIAL SECURITY AND WELFARE	2,02,50,000	...	2,02,50,000
34	6225 LOANS FOR WELFARE OF S.CS., S.TS AND OTHER B.CS.
	Total Capital	2,02,50,000	...	2,02,50,000
35	Revenue			
	2235 SOCIAL SECURITY AND WELFARE	7,46,000	...	7,46,000
	Total Revenue	7,46,000	...	7,46,000
36	Revenue			
	2275 MISCELLANEOUS GENERAL SERVICES	38,500	...	38,500
	2235 SOCIAL SECURITY AND WELFARE	35,36,250	1,63,750	37,00,000
	Total Revenue	35,74,750	1,63,750	37,38,500
37	Revenue			
	2250 OTHER SOCIAL SERVICES	12,500	...	12,500
	Total Revenue	12,500	...	12,500
38	Revenue			
	3451 SECRETARIAT-ECONOMIC SERVICES	4,61,75,000	...	4,61,75,000
	Total Revenue	4,61,75,000	...	4,61,75,000

Schedule (See Section 2 & 3)

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
39	Revenue			
	2425 CO-OPERATION	1,97,32,250	...	1,97,32,250
	Total Revenue	1,97,32,250	...	1,97,32,250
	Capital			
	4425 CAPITAL OUTLAY ON CO-OPERATION	1,40,70,500	...	1,40,70,500
	4435 CAPITAL OUTLAY ON OTHER AGRICULTURAL PROGRAMMES	3,75,000	...	3,75,000
6425 LOANS FOR CO-OPERATION		39,90,500	...	39,90,500
	Total Capital	1,84,36,000	...	1,84,36,000
40	Revenue			
	2552 NORTH EASTERN AREAS (SPECIAL AREAS PROGRAMME)	10,85,00,000	...	10,85,00,000
	Total Revenue	10,85,00,000	...	10,85,00,000
	Capital			
4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	8,65,00,000	...	8,65,00,000	
Total Capital	8,65,00,000	...	8,65,00,000	
41	Revenue			
	3454 CENSUS, SURVEYS AND STATISTICS	1,36,50,000	...	1,36,50,000
Total Revenue	1,36,50,000	...	1,36,50,000	
42	Revenue			
	2216 HOUSING-	75,000	...	75,000
	3475 OTHER GENERAL ECONOMIC SERVICES.	39,59,500	...	39,59,500
Total Revenue	40,34,500	...	40,34,500	

Schedule (See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
43	Revenue			
	2216 HOUSING-	26,03,000	...	26,03,000
	2401 CROP HUSBANDRY	15,38,80,000	...	15,38,80,000
	2408 FOOD STORAGE AND WAREHOUSING
	2415 AGRICULTURAL RESEARCH AND EDUCATION	61,55,000	...	61,55,000
	2435 OTHER AGRICULTURAL PROGRAMMES	62,75,000	...	62,75,000
	2702 MINOR IRRIGATION	3,24,25,500	...	3,24,25,500
	Total Revenue	20,13,38,500	...	20,13,38,500
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING	8,74,750	...	8,74,750
	4401 CAPITAL OUTLAY ON CROP HUSBANDRY	9,54,000	...	9,54,000
4416 INVESTMENT IN AGRICULTURAL FINANCIAL INST.	1,75,000	...	1,75,000	
4702 CAPITAL OUTLAY ON MINOR IRRIGATION	1,42,99,500	...	1,42,99,500	
Total Capital	1,63,03,250	...	1,63,03,250	
44	Revenue			
	2701 MEDIUM IRRIGATION-II-WORKS UNDER E AND D WING P. W. D MEDIUM
	2711 FLOOD CONTROL	15,25,000	...	15,25,000
	Total Revenue	15,25,000	...	15,25,000
	Capital			
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION	5,50,000	...	5,50,000
4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS	62,50,000	...	62,50,000	
Total Capital	68,00,000	...	68,00,000	

Schedule (See Section 2 & 3)

(1)	(2)	(3)			
		Sums not exceeding			
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total	
		Rs.	Rs.	Rs.	
45	Revenue				
	2216 HOUSING-	9,25,000	...	9,25,000	
	2402 SOIL AND WATER CONSERVATION	9,13,73,750	...	9,13,73,750	
	2415 AGRICULTURAL RESEARCH AND EDUCATION	4,51,250	...	4,51,250	
	Total Revenue	9,27,50,000	...	9,27,50,000	
46	Revenue				
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT	2,31,25,000	...	2,31,25,000	
	Total Revenue	2,31,25,000	...	2,31,25,000	
47	Revenue				
	2216 HOUSING	13,09,960	...	13,09,960	
	2235 SOCIAL SECURITY AND WELFARE-	
	2403 ANIMAL HUSBANDRY	7,60,20,541	...	7,60,20,541	
	2415 AGRICULTURAL RESEARCH AND EDUCATION	22,85,750	...	22,85,750	
	Total Revenue	7,96,16,250	...	7,96,16,250	
48	Revenue				
	2216 HOUSING	3,33,750	...	3,33,750	
	2404 DAIRY DEVELOPMENT	1,52,78,750	...	1,52,78,750	
	2415 AGRICULTURAL RESEARCH AND EDUCATION	
	Total Revenue	1,56,12,500	...	1,56,12,500	
49	Revenue				
	2216 HOUSING	1,37,500	...	1,37,500	
	2404 FISHERIES	2,13,33,750	...	2,13,33,750	
	2415 AGRICULTURAL RESEARCH AND EDUCATION	5,21,250	...	5,21,250	
		Total Revenue	2,19,92,500	...	2,19,92,500
	Capital				
	4216 CAPITAL OUTLAY ON HOUSING	2,50,000	...	2,50,000	
4405 CAPITAL OUTLAY ON FISHERIES	2,07,500	...	2,07,500		
	Total Capital	4,57,500	...	4,57,500	

Schedule (See Section 2 & 3)

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
50	Revenue			
	2406 FORESTRY AND WILD LIFE	13,74,37,500	1,25,000	13,75,62,500
	2415 AGRICULTURAL RESEARCH AND EDUCATION	23,12,500	...	23,12,500
	Total Revenue	13,97,50,000	1,25,000	13,98,75,000
	Capital			
4406 CAPITAL OUTLAY ON FORESTRY AND WILD LIFE	2,26,00,000	...	2,26,00,000	
Total Capital	2,26,00,000	...	2,26,00,000	
51	Revenue			
	2216 HOUSING-	10,00,000	...	10,00,000
	2401 CROP HUSBANDRY	36,00,000	...	36,00,000
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT	1,15,75,000	...	1,15,75,000
	2505 RURAL EMPLOYMENT	2,76,00,000	...	2,76,00,000
	2515 OTHER RURAL DEVELOPMENT PROGRAMMES	18,39,00,000	...	18,39,00,000
	Total Revenue	22,76,75,000	...	22,76,75,000
	Capital			
4216 CAPITAL OUTLAY ON HOUSING	12,50,000	...	12,50,000	
4515 CAPITAL OUTLAY ON RURAL DEVELOPMENT	12,50,000	...	12,50,000	
Total Capital	25,00,000	...	25,00,000	
52	Revenue			
	2852 INDUSTRIES	82,51,750	...	82,51,750
	Total Revenue	82,51,750	...	82,51,750
	Capital			
	4854 CAPITAL OUTLAY ON CEMENT AND NON-METALLIC MINERAL
4885 CAPITAL OUTLAY ON INDUSTRIES AND MINERALS	1,30,06,250	...	1,30,06,250	
6885 LOANS FOR OTHER INDUSTRIES AND MINERALS	
Total Capital	1,30,06,250	...	1,30,06,250	

Schedule (See Section 2 & 3)

(1) Grant No.	(2) Services & Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
53	Revenue			
	2851 VILLAGE AND SMALL INDUSTRIES	3,79,43,500	...	3,79,43,500
	Total Revenue	3,79,43,500	...	3,79,43,500
	Capital			
	4851 CAPITAL OUTLAY ON VILLAGE AND SMALL INDUSTRIES
54	6851 LOANS FOR VILLAGE AND SMALL SCALE INDUSTRIES
	Total Capital
	Revenue			
	2851 VILLAGE AND SMALL INDUSTRIES	2,48,42,000	...	2,48,42,000
	Total Revenue	2,48,42,000	...	2,48,42,000
55	Capital			
	4216 CAPITAL OUTLAY ON HOUSING
	4851 CAPITAL OUTLAY ON VILLAGE AND SMALL SCALE INDUSTRIES	1,87,00,000	...	1,87,00,000
	6851 LOANS FOR VILLAGE AND SMALL INDUSTRIES
	Total Capital	1,87,00,000	...	1,87,00,000
55	Revenue			
	2853 NON FERROUS MINING AND METALLURGICAL INDUSTRIES	5,17,50,000	...	5,17,50,000
	Total Revenue	5,17,50,000	...	5,17,50,000
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-
55	4853 CAPITAL OUTLAY ON MINING AND METALLURGICAL INDUSTRIES	6,12,500	...	6,12,500
	Total Capital	6,12,500	...	6,12,500

Schedule (See Section 2 & 3)

(1)	(2)	(3)			
		Sums not exceeding			
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total	
		Rs.	Rs.	Rs.	
56	Revenue				
	3054 ROADS AND BRIDGES	19,18,25,000	...	19,18,25,000	
	Total Revenue	19,18,25,000	...	19,18,25,000	
	Capital				
56	5054 CAPITAL OUTLAY ON ROADS AND BRIDGES	38,85,25,000	...	38,85,25,000	
	Total Capital	38,85,25,000	...	38,85,25,000	
	57	Revenue			
		3452 TOURISM	96,62,500	...	96,62,500
Total Revenue		96,62,500	...	96,62,500	
Capital					
57	4059 CAPITAL OUTLAY ON PUBLIC WORKS	
	5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES	
	5452 CAPITAL OUTLAY ON TOURISM	5,37,500	...	5,37,500	
	7452 LOANS FOR TOURISM	
	Total Capital	5,37,500	...	5,37,500	
58	Revenue				
	3606 AID MATERIALS AND EQUIPMENTS	
	Total Revenue	
59	Capital				
	5465 INVESTMENT IN GENERAL FINANCIAL AND TRAINING INSTITUTIONS.	
	Total Capital	
	Capital				
	6003 INTERNAL DEBT OF THE STATE GOVERNMENT	...	23,80,07,750	23,80,07,750	
	Total Capital	...	23,80,07,750	23,80,07,750	

Schedule (See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	Capital 6004 LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT Total Capital	...	5,66,99,750	5,66,99,750
		...	5,66,99,750	5,66,99,750
60	Capital 7610 LOANS TO GOVERNMENT SERVANTS, ETC Total Capital	97,50,000	...	97,50,000
		97,50,000	...	97,50,000
61	Capital 7615 MISCELLANEOUS LOANS Total Capital
	
62	Capital INTER-STATE SETTLEMENT Total Capital
	
63	Capital 7999 APPROPRIATION TO CONTINGENCY FUND Total Capital
	
	TOTAL	583,93,97,500	86,46,34,750	670,40,32,250

L. M. SANGMA,

Joint Secretary to the Govt. of Meghalaya,

Law (B) Department.

No. LL(B). 148/85/123- The Legislative Assembly of Meghalaya (Members' Pension) Amendment Act, 2005 (Act No. 3 of 2006) is hereby published for general information.

MEGHALAYA ACT NO. 3 OF 2006

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 30th March, 2006)

Published in the Gazette of Meghalaya Extra-ordinary, issued dated 31st March, 2006

**THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' PENSION)
AMENDMENT ACT, 2005**

An

Act

Further to amend the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977

Be it enacted by the Legislature of the State of Meghalaya in the Fifty sixth Year of the Republic of India as follows:-

- | | | |
|--|---|---|
| Short title and commencement. | 1 | (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Pension) Amendment Act, 2005

(2) It shall come into force at once. |
| Amendment of Section 3 of Act of 1977 | 2 | In section 3 of the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977, as amended (hereinafter referred to as the principal Act) in the second proviso, for the words "rupees two hundred" and "rupees twelve thousand five hundred", the words "rupees four hundred" and "rupees sixteen thousand" shall respectively be substituted. |
| Insertion of Section 4B | 3 | After Section 4A of the Principal Act, the following new Section 4B shall be inserted, namely:-

"Medical attendance and treatment to Ex-MLA" and "4b. An Ex-MLA shall be entitled to Medical attendance and treatment as admissible to members of Meghalaya Legislative Assembly".
L. M. SANGMA, |

Joint Secretary to the Govt. of Meghalaya,

Law (B) Department.

No. LL(B). 16/2006/42- The Meghalaya Fiscal Responsibility and Budget Management Act, 2006 (Act No. 4 of 2006) is hereby published for general information.

MEGHALAYA ACT NO. 4 OF 2006

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 5^h April, 2006)

Published in the Gazette of Meghalaya Extra-ordinary, issued dated 5^h April, 2006

THE MEGHALAYA FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT ACT, 2006

An

Act

To provide for the responsibility of the State Government to ensure fiscal prudence, stability and efficiency and also to achieve fiscal consolidation so as to facilitate the generation of revenue surplus to enhance the scope for improvement of investment in the social and economic sector/infrastructures of the State and to ensure fiscal and debt sustainability through progressive reduction of the fiscal deficit and proper debt management system and also to provide for a more transparent and accountable system of budgeting that will ensure an efficient and effective system of governance.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty seventh Year of the Republic of India as follows:-

**Short title,
operation and
Commencement**

- 1 (1) This Act may be called the Meghalaya Fiscal Responsibility and Budget Management Act, 2006.
- (2) It shall be operative in the whole of Meghalaya.
- (3) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint on this behalf.

Definitions

- 2 In this Act, unless the context otherwise requires:-
 - (a) 'Act' means the Meghalaya Fiscal Responsibility and Budget Management Act, 2006
 - (b) 'Administrative Approval' means authority to create liability and/or incur expenditure;
 - (c) 'Budget' means the Annual Financial Statement laid before the House of the Meghalaya Legislative Assembly under Article 202 of the Constitution.

- (d) 'Balance from Current Revenue' (BCR) or 'non plan gap' is the difference between total revenue receipt (excluding Plan Assistance) and Non-Plan Expenditures;
- (e) 'Current Year' means the financial year preceding the ensuing year;
- (f) 'Ensuing year' means the financial year for which the budget being presented;
- (g) 'Financial year' means the year beginning on the 1st April and ending on the 31st March the following year;
- (h) 'Fiscal indicators' are such indicators as may be prescribed for evaluation of the fiscal position of the State Government;
- (i) 'Fiscal targets' are the numerical ceilings and proportion to total revenue receipts (TRR) or GSDP for the fiscal indicators;
- (j) 'Government' means Government of Meghalaya;
- (k) 'Legislature' means Legislative Assembly of the State of Meghalaya;
- (l) 'GSPD' means Gross State Domestic Product at current market prices;
- (m) 'Previous year' means year preceding the current year;
- (n) 'Primary Surplus/Deficit' means the non interest fiscal deficit/surplus;
- (o) 'Revenue Surplus/Deficit' means the difference between revenue expenditure and total revenue receipts; and

Explanation:

'Total revenue receipts' (TRR) includes State's own revenue receipts (both tax and non tax) and current transfers from the Centre (Comprising plan and non plan grants/assistance and State shares of Central taxes).

- (p) 'Total liabilities' means the liabilities under the Consolidated Fund of the State and the Public Account of the State and shall also include borrowings by the Public Sector Undertakings and Special Purpose Vehicles and other equivalent instruments including guarantees where principal and/or interest are to be serviced out of the State Budgets.

- Fiscal management Objectives**
- 3 The State Government shall-
- (a) Undertake appropriate measures to facilitate generation revenue surplus, contain BCR and reduce fiscal deficit in a phased manner and thereafter building up adequate surplus revenue and to utilize the same for the purpose of discharging the liabilities or for developmental expenditures;
 - (b) Pursue policies to raise non tax revenue with due emphasis on cost recovery and equity;
 - (c) Lay down norms to prioritize capital expenditure and to pursue expenditure policies that would provide impetus for economic growth with social equity and improvement in poverty reduction and human welfare.
- Fiscal targets**
- 4 (1) Government may prescribe such targets as may be deemed necessary for giving effect to the fiscal management objectives to-
- (a) Reduce revenue deficit as a percentage of GSPD in each financial year, beginning from 2006-07, in a manner that will enable the State to completely eliminate it by 2008-09;
 - (b) Reduce fiscal deficit as a percentage of GSDP in each of the financial year as per yearly reduction to be indicated under the Rules, beginning from 2006-07, in a manner that will enable the State to achieve Fiscal Deficit of 3% of GSDP by 2008-09
 - (c) Ensure that total outstanding liabilities on the consolidated fund are not more than 28% of the GSDP;
 - (d) Restrict issuing of guarantees except on selective basis where the quality and viability of the scheme to be guaranteed is properly analyzed;
 - (e) Bring out an annual statement that gives a perspective on the State's economy and related fiscal strategy; and
 - (f) Bring a special along with the budget giving details of the number of employees in the Government, Public Section undertakings and aided institutions and related salaries;

Provided that the limits specified above may be exceeded on account of unforeseen circumstances such as natural calamities, internal disturbances and shortfall in the transfer of financial resources from the Government of India.

- (2) The reasons for not being able to keep up with commitments the specified in the Act shall be placed before the House of the State Legislature as soon as may be possible after such limits have been exceeded.

Fiscal Management Principles to ensure fiscal discipline in the State. 5 The fiscal management principles to ensure Fiscal Discipline in the State shall be as follows-

(A) Expenditure Management:

- i) To rationalize and pursue expenditure policies that would provide impetus to economic growth, poverty reduction and improvement in human welfare;
- ii) Manage the expenditure of the State in relation to its receipts potential so as to prevent as far as possible deterioration in its fiscal position; specially on the revenue account;
- iii) To make effort to contain non plan expenditure with the sole objective of bringing down the deficit on the Balance from Current Revenue/Non Plan Gap;
- iv) To reduce the expenditure on salaries and wages of the Government through an objective analysis on the relevancy of the existing posts and to abolish any identified vacant redundant posts;

(B) Resource Management:

Tax:-

- i) Undertake measures to improve the State's own resources with an emphasis on cost recovery;
- ii) To ensure a reasonable degree of stability and predictability with regard to rates in taxes and revenue expected from them;
- iii) To pursue tax policy with due regard to economic efficiency, social equity and compliance cost;
- iv) To maintain the integrity of the tax system by minimizing special incentives, concessions and exemptions;

Non-Tax:-

Pursue non tax policies to increase revenues, with due regard to cost recovery and equity;

(C) Debt Management:

- i) To ensure that the policy decisions of the Government have due regard to the financial implications on the future generations;
- ii) Maintain Government debt at sustainable level by bringing down the fiscal deficit in a phased manner to the level of 3% of GSDP;
- iii) Manage guarantees and other contingent liabilities prudently with particular reference to the quality and level of such liabilities;
- iv) To ensure that borrowing are used productive assets and accumulation of capital assets and are not used to finance revenue expenditures;

(D) Management of Public Sector undertakings:

Minimize the fiscal risk associated with management of public sector undertakings and utilities providing goods and services through a review of the performance of the State Public Sector Undertakings, including restructuring of those that are absolutely essential and closure of those no longer viable.;

(E) Budget Management:

Formulate a realistic budget with due regard to general economic outlook and revenue prospects and minimize deviation during the course of the year;

(F) Transparency in Fiscal Management:

Maintain transparency by disclosure of sufficient information to allow public scrutiny on the conduct of fiscal policy and the state of public finances.

**Measure to ensure
Fiscal Discipline.**

- 6 (1) Government or the authorities exercising delegated financial powers shall first issue administrative approval or financial sanction, for the work or the order of supply as the case may be, in compliance with the existing rules, procedures and guidelines and further rules, procedures and guidelines that may be prescribed from time to time before awarding any work or starting a construction work or awarding an order of supply of goods and services which create a liability on the Consolidated Fund of the State.
- (2) Each Department shall maintain a register of works and order of supplies of goods and services, liabilities incurred against these works and orders of supplies, liabilities cleared and liabilities awaiting clearance, in a format as may be prescribed and Government may make rules not so sanction new works if the outstanding liabilities in a department exceed such limit as may be prescribed.
- (3) Government or the appointing authorities under it shall give appointments only against sanctioned posts and in accordance with the laid down rules, procedures and orders.

Explanation: The appointing authorities under this clause shall include the appointing authorities of the autonomous bodies including Public Sector Undertakings, Companies, Statutory Bodies, Trust, Societies and Co-operative Societies under the State Government.

- (4) Notwithstanding any other provision contained in any Act or Rules, no new post shall be created in any Department of the State Government or in Autonomous Bodies including Public Sector Undertakings, Companies, Statutory Bodies, Trust Societies and Co-operative Societies, which are under the State Government, without prior concurrence of the Finance Department of Government.
- (5) No appointment shall be made by Government or the appointing authorities under it in leave vacancies.
- (6) Notwithstanding any provision contained in any Act or Rules, the select list prepared for the fresh appointments to vacant sanctioned posts shall contain names equal to the number of vacant posts notified at the time of calling for applications for filling up the posts plus 10% of that number or two whichever is higher.

Fiscal Policy Statement to be laid before the legislature.

- 7 (1) Government shall in each financial year lay before the House of the Legislature the following of fiscal policy along with the budget, namely:-
- (a) Macroeconomic Framework Statement;
 - (b) Medium Term Fiscal Policy Statement;
 - (c) Fiscal Policy Strategy Statement;
- (2) The Macroeconomic Framework Statement, in such form as may be prescribed, shall contain an overview of the State's economy, an analysis of growth and sectoral composition of the GSPD, an assessment of Government finances and future prospects.
- (3) Medium Term Fiscal Policy Statement shall set forth in such form as may be prescribed the fiscal management objectives of Government and three years' rolling targets for the prescribed fiscal indicators and clear enunciation of the underlying assumptions with respect to:-
- (a) The balance between revenue receipts and revenue expenditure;
 - (b) The use of capital receipts for generating production assets;
 - (c) The estimated yearly pension liabilities for the next ten years on the basis of trend growth rate.
- (4) The Fiscal Policy Strategy Statement shall be in such form as may be prescribed and shall contain, inter alia:-
- i) The fiscal policies of Government for the ensuing year relating to taxation, expenditure, borrowings and other liabilities (including borrowings by Public Sector Undertakings and Special Purpose Vehicle and other equivalent instruments where the liability for repayment is on Government), lending, investments, other contingent liabilities, user charges on public goods/utilities and guarantees of Public Sector Undertakings which have potential budgetary implications;
 - ii) The strategic priorities of Government in the fiscal area for the ensuing year;

- iii) The key fiscal measures and the rationale for any major deviation in fiscal measures pertaining to taxation, subsidy, expenditure, borrowings and user charges on public goods/utilities;
- iv) An evaluation of the current policies of Government vis-a-vis the fiscal management principles set out in section 5 the fiscal objectives set out in the Medium Term Fiscal Policy Statement under sub-section 3 of Section 7 and fiscal targets set out in Section 4.

Measures of Fiscal Transparency.

- 8 (1) Government shall take suitable measure to ensure greater transparency in its fiscal operations in the public interest and minimize as far as practicable, secrecy in the preparation of the budget;

Provided that Government shall have the power to reserve any information which would adversely affect the interest of the State exchequer.

- (2) In particular and without prejudice to the generally of the foregoing provisions, Government shall, at the time of presentation of the budget, make disclosures on the following, along with detained information in such forms as may be prescribed;
- (a) Significant changes in accounting standards, policies and practices affecting or likely to affect the computation of the fiscal indicators;
 - (b) Details of borrowings by ways and Means Advances/Overdraft availed of from the Reserve Bank of India

Measures to enforce compliance.

- 9 (1) The Minister-in-charge of the Department of Finance (herewith referred to as Minister of Finance) shall review, every quarter, the trend in receipts and expenditure in relation to the budget estimates and place before the House of the Legislature, the outcome of such reviews.
- (2) Whenever there is either shortfall in revenue or excess of expenditure over the intra-year targets mentioned in the Fiscal Policy Strategy Statement or rules made under this Act, the State Government shall take appropriate measures for increasing revenue and/or reducing expenditures.

- (3) Except as provided under this Act, no deviation in meeting the obligations cast on Government under this Act shall be permissible without the approval of the Legislature.
- (4) Where owing to unforeseen circumstances any deviation is made in meeting the obligations cast on Government under this Act, the Minister of Finance shall make a statement before the Legislature explaining:-
 - (a) Any deviation in meeting the obligations cast on Government under this Act;
 - (b) Remedial measures that Government proposes to take
- (5) Any measures proposed in the course of the financial year, which may lead to an increase in revenue deficit, either through increase in expenditure or loss of revenue, shall be accompanied by a statement or remedial measures, proposed to neutralize such increase or loss and such statement shall be placed before the House of the Legislature.
- (6) Government may set up an agency independent of the Government to review periodically the compliance of the provisions of this Act and table such review in the House of the Legislature.

Power to make rules.

- 10 (1) Government may, by notification in the Official Gazette, make rules for carrying out the provisions of this Act.
- (2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:-
 - (a) The form of the Macroeconomic Framework statement under sub-clause (a) of sub-section (1) of section 7;
 - (b) The form of Medium Term Fiscal Statement, including the targets for the fiscal indicators clause (b) of sub-section (1) of section 7.
 - (c) The form of Fiscal Policy Strategy Statement sub-section (4) of section 7.
 - (d) The form for disclosure under sub-section (2) of section 8;
 - (e) Measures to enforce compliance;

(f) The manner of review of compliance of the provisions of the Act by the independent agency under sub-section (6) of section 9; and

(g) Any other matter which is required to be prescribed.

(3) Every rule made under this Act shall be laid, as soon as may be after it is made, before the House of the Legislature.

Protection of action taken in good faith. 11 No suit, prosecution or other proceedings shall lie against the State Government or any Officer of the State Government for anything done or intended to be done in good faith under this Act or the rules made there under.

Application of other laws not barred. 12 Except as provided in this Act, the provisions of this Act, shall be in addition to, and not in derogation of, the provisions of any other law for the time being in force.

Power to remove difficulties. 13 (1) If any difficulty arises in giving effect to the provisions of this Act, Government may, by an order published in the Official Gazette, make such provisions not inconsistent with the provisions of this Act, as may appear to be necessary for removing the difficulty;

Provided that no order shall be made under this section after expiry of two years from the commencement of this Act.

(2) Every order made under this section shall be laid, as soon as may be after it is made, before the House of the Legislature.

L. M. SANGMA,

Joint Secretary to the Govt. of Meghalaya,

Law (B) Department.

No. LL(B). 88/88/138- The Meghalaya Board of School Education (Amendment) Act, 2006 (Act No. 5 of 2006) is hereby published for general information.

MEGHALAYA ACT NO. 5 OF 2006

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 25th April, 2006

Published in the Gazette of Meghalaya Extra-ordinary, issued dated 26th April, 2006

**THE MEGHALAYA BOARD OF SCHOOL EDUCATION (AMENDMENT) ACT,
2006**

An

Act

To amend the Meghalaya Board of School Education Act, 1973 (Act 10 of 1973)

Be it enacted by the Legislature of the State of Meghalaya in the Fifty seventh Year of the Republic of India as follows:-

**Short title, and
Commencement**

- 1 (1) This Act may be called the Meghalaya Board of School Education (Amendment) Act, 2006.
- (2) It shall be deemed to have come into force on and from 19th September, 2006.

**Amendment of
Section 2 of the Act
10 of 1973**

- 2 For clause (b) and (n) of Section 2 of the Principal Act, 1973 the following shall be substituted viz.,
 - 2 (b) "Executive Chairman" means the Executive Chairman of the Board.
 - 2 (n) (i) "Principal Director" means the Principal Director of the Board;
 - 2 (n) (ii) Director Administrative Wing, means the Director in-charge Administrative Wing of the Board;
 - 2 (n) (iii) Director, Accreditation & Controller of Examinations means the Director in-charge Accreditation and Controller of Examinations of the Board;
 - 2 (n) (iv) "Director. (Regional) Shillong Office" means the Director in-charge (Regional) Shillong MBOSE Office of the Board;

2 (n) (v) “Chief Accounts Officer” means the Chief Accounts Officer in-charge Finance Wing of the Board;

2 (n) (vi) “Chief Academic Officer” means the Chief Academic Officer in-charge of the Academic Wing of the Board;

3 In Section 2 of the Principal Act 1973, the following Clause (p) shall be added as follows:-

(q) “Regional Shillong MBOSE Office” means the Regional Office of the Board at Shillong.

Insertion of new Section 3A

4 After Section 3 of the Principal Act, a new Section 3A shall be inserted namely;

“Headquarter” 3A. The Headquarter of the Board shall be located at Tura”.

Amendment of Section 4 of the Act 10 of 1973

“Constitution of the Board”.

5 For Section 4 of the Principal Act, 1973 the following shall be substituted, namely:

“4 i) The Board shall consist of the following members namely;

i) The Executive Chairman to be appointed by the State Government from amongst Academicians/Educationists of reputed or senior Civil Service Officer, with adequate experience and proven ability in administration.

ii) **Principal Director to be appointed by the Government**
Ex-Officio-Members:

iii) Principal Secretary/Commissioner & Secretary, Government of Meghalaya, Education Department, Meghalaya.

iv) Principal Secretary/Commissioner & Secretary Finance Department, Meghalaya.

v) Director of Higher & Technical Education, Meghalaya

vi) Director Educational Research & Training, Meghalaya

vii) One Representative of north Eastern Hills University who should be reputed and experienced academician.

viii) **Members to be nominated by the Government:**

- (a) One Principal of a Higher Secondary School.
- (b) One Principal of a College which provides +2 level of Education.
- (c) Two Head Masters/Head Mistresses of Secondary Schools.
- (d) Four Teachers, one each from Arts, Science, Commerce and Vocational Education Streams, of which two teachers shall be drawn from Secondary School, one from Higher Secondary Schools, and one from College which provides +2 level education, provided that at least two of the four teachers, thus nominated, are women.
- (e) Two persons from amongst distinguished Educationists or Social Workers, one of whom shall be a woman.

ix) **Co-opted member:-** the Board shall have the power to co-opt not more than one member from amongst distinguishes/Academicians and Educationists”

Amendment of Section 9 of the Act 10 of 1973 “meetings of the Board”

6 For Section 9 of the Principal Act, 1973 the following shall be substituted, namely:-

- “9(1)
- i) **Ordinary Meetings:** The Board shall meet at least once every three months or more frequently, if necessary.
 - ii) **Special Meetings:** The Executive Chairman may, at any time, and shall upon the requisition made by not less than one-third of the members of the Board and on a date, not more than twenty one days of the receipt of such requisition, call a Special Meeting of the Board.
 - iii) **Convener of the Board’s Meeting:** The Principal Director shall service the Board and act as the Convener of its meetings.

(2) Twenty one days Notice shall be given for Ordinary Meetings of the Board and seven days Notice for Special Meetings”.

- Amendment of the Section 11 of the Act 10 of 1973 “Officers of the Board”**
- 7 For Section 11 (1) of the Principal Act, 1973 the following shall be substituted namely:
- “11 (1) The following shall be the Officers of the Board who shall be appointed by the Government namely:
- i) The Executive Chairman.
 - ii) The Principal Director.
 - iii) The Director Administration.
 - iv) The Director Accreditation and Controller of Examinations.
 - v) The Director Regional Shillong MBOSE Office.
 - vi) The Chief Accounts Officer.
 - vii) The Chief Academic Officer.
- (2) The Board may appoint such other Officers and employees as it considers necessary for efficient discharge of its functions under this Act on such terms and conditions as may be determined by regulations”.
- Amendment of the Section 13 of the Act 10 of 1973 “Power of the State Government”**
- 8 For sub-section (3) of Section 13 of the Principal Act, 1973 the word “after consultation with the Board” shall be deleted.
- Amendment of the Section 18 of the Act 10 of 1973 “Power and Duties of the Executive Chairman”**
- 9 For Section 18 of the Principal Act, 1973 the following shall be substituted namely:
- “18 (1) The Executive Chairman shall be the Chief Executive Officer of the Board.
- (2) It shall be the duty of the Executive Chairman to see that the provisions of this Act and Regulations made under it are faithfully observed and the decisions of the Board are duly implemented and he shall have all powers necessary for this purpose.
- (3) The Executive Chairman shall have powers to convene meetings of the Board.
- (4) When any emergency arising out of the administrative business of the Board requires, in the opinion of the executive Chairman, that immediate action should be taken, the executive Chairman shall take such action as he deemed necessary and report his action to the Board as at its next meeting.

(5) The Executive Chairman shall exercise all other powers as may be prescribed by Regulations.

Amendment of the Section 19 of the Act 10 of 1973 “Powers and Duties of the Officers of the Board”

10 In Section 19 of the Principal Act, 1973 the following shall be substituted namely:

“19 The Principal Director, Administration, the Director Accreditation and Controller of Examinations, the Director Regional Shillong MBOSE Office, Shillong, the Chief Accounts Officer, the Chief Academic Officer, shall, subject to the control of the Executive Chairman, perform such duties as may be prescribed by the Regulations.

Amendment of the Section 21 of the Act 10 of 1973 “Committees of the Board”

11 In Section 21 of the Principal Act, of 1973 the following shall be substituted namely:

“21 (1) The Board shall, for the purpose of carrying out its duties and functions imposed under this Act, appointed the following Committees namely:

- i) Executive Committees, (ii) Academic Committee, (iii) Examination Committee, (iv) General Education Committee, (v) Professional and Vocational Committee and (vi) such other Committees as may be found necessary.

(2) Every such Committee shall consist of such members of the Board and of such persons as the Board may appoint;

Provided that the Executive Committee of the Board shall consist of the following members namely:

- i) The Executive Chairman.
- ii) The Principal Director;
- iii) A representative of the State Education Department not below the rank of a Secretary.
- iv) A representative of the State Finance Department not below the rank of a Secretary.
- v) The Director of Higher and Technical Education, Meghalaya
- vi) The Director of Educational Research and Training, Meghalaya
- vii) Two members to be nominated by the Executive Chairman from amongst Heads of Educational Institutions which provides +2 level of Education or Higher Secondary or Secondary Education one of which is a woman:

Provided further that any or all of the Heads of the four Wings of the Board at Tura and the Regional, Shillong MBOSE Office, Shillong may be invited to the meeting(s) of the Executive Committee at the direction of the executive Chairman”.

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|---|----|--|
| Amendment of the Section 27 of the Act 10 of 1973
“Powers of the State Government to make rules” | 12 | In Section 27 of the Principal Act, 1973 the following shall be substituted namely;

“27 (1) The State Government may make rules for carrying out of the purpose of this Act.

(2) Notwithstanding anything contained under Section 27 (1), the State Government may make rules for performance of Examination related duties by all persons appointed by the Board to perform such duties and functions”. |
| Repeal | 13 | The Meghalaya Board of School Education (Amendment) Ordinance 2005 is hereby repealed. |

L. M. SANGMA,

Joint Secretary to the Govt. of Meghalaya,

Law (B) Department.

No. LL(B). 85/2001/36- The Meghalaya Protection of Interest of Depositors (In Financial Establishments) Act, 2006 (Act No. 6 of 2006) is hereby published for general information.

MEGHALAYA ACT NO. 6 OF 2006

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 26th April, 2006

Published in the Gazette of Meghalaya Extra-ordinary, issued dated 2nd May, 2006

THE MEGHALAYA PROTECTION OF INTEREST OF DEPOSITORS (IN FINANCIAL ESTABLISHMENTS) ACT, 2006

An

Act

To protect the depositors made by the public in the Financial Establishments and matters relating thereto.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty Seventh Year of the Republic of India as follows:-

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|---|---|---|
| Short title, extent and Commencement | 1 | (1) This Act may be called the Meghalaya Protection of Interest of Depositors (In Financial Establishments) Act, 2006.

(2) It extends to the whole of Meghalaya.

(3) It shall come into force at once. |
| Definitions | 2 | In this Act unless the context otherwise requires,

(a) "Act" means the Meghalaya Protection of Interest of Depositors (In Financial Establishments) Act, 2006.

(b) "Competent Authority" means the authority appointed under Section 4;

(c) "Deposit" includes and be deemed always to have included any receipt of money or acceptance any valuable commodity by any Financial Establishment to be returned after a specified period or otherwise, either in cash or in kind or in the form of a specified service with or without any benefit in the form of interest, bonus, profit or any other form, but does not include:- |

- i) Amount raised by way of share capital or by way of debenture or by bond or by any other instrument covered under the guidelines given, and regulations made by Securities Exchange Board of India established under the Securities and exchange Board of India Act, 1992 (15 of 1992);
- ii) Amount contributed as capital by partners of a Firm;
- iii) Amount received from a Schedules Bank or a Co-operative Bank or any other Banking Company as defined in Clause (c) of Section 5 of the Banking Regulation Act, 1949 (10 of 1949);
- iv) Any amount from:-
 - (a) The Industrial Development Bank of India;
 - (b) A State Financial Corporation;
 - (c) Any Financial Institution specified in Section 4A of the Companies Act, 1956 (1 of 1956);
 - (d) Any other institution that may be specified by the Government in this behalf;
- v) Amount received in the ordinary course of business by way of:-
 - (a) Security Deposit,
 - (b) Dealership Deposit,
 - (c) Earnest money,
 - (d) Advance against order for goods of services;
- vi) Any amount received from an individual or a firm or an association of individual not being a body corporate, registered under any enactment relating to money lending which is for the time being in force in the state; and
- vii) Any amount received by way of subscriptions in respect of a chit;

Explanation I: "Chit" has the meaning as assigned to it in clause (b) of section 2 of the Chit Funds Acts, 1982 (10 of 1982)

Explanation II: Any credit given by a seller to buyer on the sale of any property (whether movable or immovable) shall not be deemed to be deposited for the purposes of this clause;

(d) "Financial Establishment" means an individual or an association of individuals or a firm carrying on the business of receiving deposits under any scheme of arrangement.

Or, in any other manner but does not include a corporation or a cooperative society owned or controlled by any State Government or the Central Government or a banking company as defined under Clause (c) of Section 5 of the Banking Regulation Act, 1949 (Act No. 10 of 1949);

(e) "Section" means a section of this Act;

(f) "Special Court" means s Special Court constituted under Section 8; and

(g) "State Government" means the Government of Meghalaya;

Attachment of properties on default of return of deposits

- 3 (1) The Government or the District Magistrate in their respective jurisdiction may suo motu or on receipt of complaints, cause investigation of the complaint or fraudulent transaction referred to in section 5, through the Superintendent of Police. The District Magistrate shall forward his report together with the complaint to the Government within a maximum period of thirty days.
- (2) Notwithstanding anything contained in any other law for the time being in force:-
- i) Whereupon complaints received from the depositors or otherwise the State Government is satisfied that any Financial Establishment has failed:
- (a) To return the deposit after maturity or on demand by the depositor, or
- (b) To pay interest or other assured benefit; or
- (c) To provide the service promised against such deposit, or

ii) Where the State Government have reason to believe that any Financial Establishment is acting in a calculated manner detrimental to the interests to the depositors, with an intention to defraud them or if the State Government is satisfied that such Financial Establishment is not likely to return the deposits, or make payment of interest or other benefits assured or to provide the services against which the deposit is received.

iii) The State Government may, in order to protect the interest of the depositors of such Financial Establishment, after recording reasons in writing issue an order attaching the money or other property believe to have been acquired by such Financial Establishment either in its own name or in the same of any other person from and out of the deposits collected by such Financial Establishment, or if it transpires that such money or other property is not available for attachment or not sufficient for repayment of the deposits, such other property of the said Financial Establishment or the personal assets of the promoters, partners, directors, managers or members of any other person of the said Financial Establishment, as the State Government may think fit.

(3) On the publication of the order under sub-section (2) all the properties and assets of the Financial Establishment and the persons mentioned therein shall forthwith vest in the Competent Authority appointed by the Government pending further order from the Special Court.

Appointment and powers of Competent Authority 4

(1) The State Government may by notification, appoint Competent Authority to exercise control over the properties attached by the State Government under Section 3.

(2) The Competent Authority shall have other powers as may be necessary for carrying out the purposes of this Act.

(3) On receipt of the order of the State Government under Section 3, the Competent Authority shall take such action as it deems necessary or expedient for taking physical possession of all the monies, properties and assets of the concerned Financial Establishment expeditiously and the Competent Authority shall have all the powers which are necessary for the aforesaid purpose.

(4) Without prejudice to the generality of the powers vested under sub-section (3), the Competent Authority shall be entitled to-

- (a) Requires assistance of any police authority or any other authority or person and on such requisition, it shall be the duty of the police authority or such other authority or person to extend necessary assistance.
- (b) Open bank accounts in any scheduled commercial bank and credit all monies realized and operate the bank accounts while dealing with the money received in the capacity as Competent Authority;
- (c) Require any person believed to be in possession or control over any information, money, properties or assets of the Financial Establishment, to furnish necessary information, to hand over possession of such properties or assets to the Competent Authority and such person shall comply with the requisition without any loss of time.
- (d) Appoint legal practitioner of chartered accountant or any other person whose services are necessary for taking possession and for realization of the assets of the Financial Establishment.
- (e) Sell, receive, transfer, endorse, negotiate, or otherwise deal with any marketable security or negotiable instrument belonging to or in the control of the Financial Establishment and given proper discharge for the same;
- (f) Sell, transfer or otherwise realize any movable or immovable property belonging to or in the control of the Financial Establishment either by public auction or with the prior approval of the Special Court by private arrangements;

Provided that the perishable items of such property shall be sold by public auction as soon as the Competent Authority deems fit;

- (g) Make payment as per the orders passed by the Special Court from and out of the bank accounts; and

- (h) Do all and every acts and deeds, which would be necessary for the speedy realization of the assets of the Financial Establishment.
- (5) Upon receipt of the order of the State Government under Section 3, the Competent Authority shall apply within fifteen days to the Special Court constituted under this Act for making the add-interim order of attachment absolute.
- (6) An application under sub-section (5) shall be accompanied by one or more affidavits, stating the grounds on which the belief that the Financial Establishment has committed any default or is likely to default the amount of money or value of other property believed to have been procured by means of the deposit, and the details, if any, of persons in whose name such property is believed to have been invested or purchased out of the deposits or any other property attached under Section 3.
- (7) The Competent Authority may make an application to any Special Court or Designated Court or any other Judicial Forum established or constituted or entrusted with the powers of any other State Government under any similar enactment for adjudicating any issue or subject matter pertaining to money or property or assets belonging to a Financial Establishment or any person notified under this Act situated within the territorial jurisdiction of that Special Court or any Judicial Forum as the case may be for passing orders to give effect to the provisions of this Act.

Explanation: for the purpose of this section, the expression “Financial Establishment” includes the directors, promoters, managers or members of the said establishment or any other person whose personal assets have been attached under Section 3.

Assessment of assets and deposit liabilities.

- 5 (1) Within thirty days from the date of appointment, the Competent Authority shall assess the deposit liabilities and the assets of the Financial Establishment and submits the statement thereof to the Special Court.
- (2) The Competent Authority thereafter shall issue notice within ten days either individually or by means of effective media publication, inviting the claims by secured creditors, if any, and also the depositors of the Financial Establishment to submit their claims with proper proof to establish the same.

- (3) Every notice under sub-section (2) sent to or deemed to have been effected to claimants shall state that if the statement of claim is not sent to the Competent Authority before the expiry of the period of one month from the date of notice, the claims shall not be treated as claims entitled to be paid under the provisions of this Act.
- (4) Every notice sent to a secured creditor shall require him to value the security before the expiry of the period of one month from the date of the notice and such notice shall also state that if the statement of the claim together with the valuation of the security is not sent to the Competent Authority, the Competent Authority himself shall value the security and the valuation shall be binding on such secured creditor.
- (5) If the claimed fails to comply with the notice issued under sub-section (4), such security shall be valued by the Competent Authority in his best judgement.

**Report by the
Competent
Authority.**

- 6 After making a report under Section 5, the Competent Authority shall make an application to the Special Court seeking permission to make payment to the depositors from out of the money realized. While making such application, the Competent Authority shall assess the liability to the depositors and the other liabilities and in case the money realized or realizable is not sufficient to meet the entire liability make a submission to the Special Court seeking permission for making payment to the depositors and disburse the money as per the orders of the Special Court.

**Punishment for
default in
repayment of
deposits and
interest**

- 7 Notwithstanding anything contained in Sections 3 and 4 where any Financial Establishment defaults the return of the deposit or defaults the payment of interest on the deposit, every person responsible for the management of the affairs of the Financial Establishment shall be punished with imprisonment for a term which may extend to ten years and with fine which may extend to one lakh of rupees and such Financial Establishment is also liable for fine which may extend to one lakh of rupees.

**Constitution,
Jurisdiction and
function of Special
Court**

- 8 (1) For the purpose of this Act, the State Government may, with the concurrence of the Chief Justice of the Guwahati High Court, by notification in the Official Gazette, constitute a Special Court in the cadre of a District and Session Judge.

- (2) No Court other than the Special Court shall have jurisdiction in respect of any matter to which the provision of this Act apply.
- (3) Any pending case in any other Court to which the provisions of this Act apply shall stand transferred to the Special Court.
- (4) The Special Court shall on an application by the Competent Authority pass such order or issue direction as may be necessary for the equitable distribution among the depositors of the money realized from out of the property attached.

**Powers of the
Special Court
regarding
realization of assets
and payment to
depositors.**

- 9 (1) The Special Court shall have all the powers for giving effect to the provisions of this Act.
- (2) Without prejudice to the generality of sub-section (1), the Special Court may:-
 - (a) Give any, direction to the Competent Authority, as it deems fit, for effective implementation of the provisions of this Act;
 - (b) Approve the statement of due of the Financial Establishment due from various debtors, assessment of the value of the assets of the Financial Establishment, finalise the list of the depositors and their respective dues;
 - (c) Direct the Competent Authority to take possession of any assets belonging to or in the control of the Financial Establishment and sell, transfer or realize the attached assets either by public auction or by private sale as he deems fit depending upon the nature of assets and credit the sale proceeds thereof to the bank accounts.
 - (d) Approve the necessary to be incurred by the Competent Authority for taking possession and realization of the assets of the Financial Establishment;
 - (e) Order for payment to the depositors by the Competent Authority or order for proportionate payment to the depositors in the event of the money so realized is not sufficient to meet the entire deposit liability; and

- (f) Pass any order which the Special Court deems fit for realization of the assets of the Financial Establishment and repayment to the depositors of the Financial Establishment or on any matter or issue incidental thereto.

Explanation:- For the purpose of this section, the expression “Financial Establishment” includes the directors, promoters, managers or members of said establishment or any other person whose money, property or assets have.

Powers of Special Court Regarding Attachment.

- 10 (1) Upon receipt of an application under sub-section (3) of Section 4 the Special Court shall issue to the Financial Establishment or to any other person whose property is attached by the State Government under Section 3, a notice accompanied by the application and affidavits and of the evidence, if any, recorded, calling upon him to show cause on a date to be specified in the notice why the order or attachment should not be made absolute.
- (2) The Special Court shall also issue such notice to all other persons represented to it as having likely to claim, any interest or title in the property of the Financial Establishment or the person to whom the notice is issued calling upon such person to appear on the same date as that specified in the notice and make objection if he so desires to the attachment of the property or any portion thereof on the ground that he has an interest in such property or proportion thereof.
- (3) Any person claiming an interest in the property attached or any proportion thereof may, notwithstanding that no notice has been served upon him under this section, make an objection as aforesaid to the Special Court at any time before an order is passed under sub-section (4) or sub-section (6).
- (4) If no cause is shown and no objections are made on or before the specified date, the Special Court shall forthwith pass an order making the ad-interim order of attachment absolute.
- (5) If cause is shown or any objection is made as aforesaid the Special Court shall proceed to investigate the same, and in so doing, as regards the examinations of the parties and in all other respects, the Special Court shall, subject to the provisions of this Act, follow the procedure and exercise all the powers of a Court in hearing a suit under the Code of Civil Procedure, 1908 and any person making an objection shall be required to adduce evidence to show that at the date of the attachment he had some interest in the property attached.

- (6) After investigation under sub-section (5), the Special Court shall pass an order making the ad-interim order of attachment absolute or varying it by releasing a portion of the property from attachment or cancelling the ad-interim order of attachment;

Provided that the Special Court shall not release from attachment any interest which it is satisfied that the Financial Establishment or the person referred to in sub-section (1) has in the property unless it is also satisfied that there will remain under attachment an amount property of value not less than the value that is required for repayment to the depositors of such Financial Establishment.

- (7) Where the Special Court passes an order under sub-section (6) making an order of attachment absolute or varying the order of attachment by releasing a portion of the property from attachment, it may issue such direction as may be necessary for realization of the assets attached and for the equitable distribution amongst the depositors of the money realized from and out of the assets so attached.

- (8) Where an application is made by any person duly authorised or constituted or specified by any other State Government under similar enactment empowering him to exercise control over any money or property or assets attached by the State Government, the Special Court shall exercise all its powers, as if, such an application were made under this Act and pass appropriate order or direction on such application as to give effect to the provisions of such enactment.

**Attachment of
property of malafide
transferees**

- 11 (1) Where the assets available for attachment of a Financial Establishment or other person referred to in Section 3 are found to be less than the amount of value which such Financial Establishment is required to repay to the depositors and where the Special Court is satisfied by affidavit or otherwise that there is reasonable cause for believing that the said Financial Establishment has transferred (whether after the commencement of this Act or not) any of the property otherwise than in good faith and for consideration the Special Court may, by notice, require any transferee of such property (whether or not he received the property directly from the said Financial Establishment) to appear on a date to be specified in the notice and show cause why so much of the transferee's property as is equivalent to the proper value of the property transferred should not be attached.

(2) Where the said transferee does not appear and show cause on the specified date, or where after investigation in the manner provided in sub-section (5) of Section 10, the Special Court is satisfied that the transfer of the property to the said transferee was not in good faith and for consideration the Special Court shall order the attachment of so much of the said transferee's property as is the opinion of the Special Court equivalent.

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| Security in lieu of attachment | 12 | Any Financial Establishment or person whose property has been or is about to be attached under this Act may, at anytime apply to the Special Court for permission to give security in lieu of such attachment and where the security offered is in the opinion of the Special Court, satisfactory and sufficient it may cancel, the ad-interim order of attachment or, as the case may be, refrain from passing the order of attachment. |
| Administration of property attached | 13 | <p>The Special Court may, on the application of any person interested in any property attached under this Act and after giving the Competent Authority an opportunity of being heard, make such orders as the Special Court considers just and reasonable for-</p> <p>(a) Providing from such property attached as the applicant claims an interest in such sums as may be reasonable necessary for the maintenance of the applicant and of his family and for expenses connected with the defence of the applicant where criminal proceedings have been instituted against him in the Special Court under Section 8;</p> <p>(b) Safeguarding so far so as may be practicable the interest of any business affected by the attachment and particularly in the interest of any partners in such business.</p> <p>(c) Discharging any liability, statutory or otherwise of such Financial Establishment.</p> |
| Appeal | 14 | Any person including the Competent Authority if aggrieved by an order to the Special Court may appeal to the High Court within thirty days from the date of order. |
| Special Public Prosecutor | 15 | The State Government by notification appoints an Advocate of not less than ten years standing as a Special Public Prosecutor for the purpose of conducting the cases under this Act in the Special Court. |

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| Taking Cognizance, Procedure and Powers of Special Court regarding offence | 16 | <p>(1) The Special Court may take cognizance of the offence without the accused being committed to it for trial and in trying the accused person shall follow the procedure prescribed in the code of Criminal Procedure, 1973 for the trial of warrant cases by Magistrates.</p> <p>(2) The provisions of the Code of Criminal Procedure, 1973 shall, so far as may be, apply to the proceedings before a Special Court.</p> |
| Act to over ride other laws | 17 | <p>Save as otherwise provided in this Act, the provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force or any custom or usage or any instrument having effect by virtue of any such law.</p> |
| Protection of action taken in good faith | 18 | <p>No suit prosecution or other legal proceedings shall lie against the State Government or any person for anything who is in good faith done or intended to be done under this Act.</p> |
| Power to made rules | 19 | <p>(1) The State Government may make rules for carrying out the purposes of this Act.</p> <p>(2) All rules made under this Act shall be published in the Official Gazette and unless they are expressed to come into force on a particular day, shall some into force on the day on which they are so published.</p> <p>(3) Every rule made by the State Government under this Act, shall be laid as soon as may be after it is made, before the State Legislature.</p> |
| Power to remove difficulties | 20 | <p>(1) If any difficulty arises giving effect of the provisions of this Act, the State Government may, by order not inconsistent with the provisions of this Act, remove such difficulties.</p> <p>(2) Every order made, under this section shall be laid, as soon as may be after it is made, before the Legislature of the State of Meghalaya.</p> |

L. M. SANGMA,

Joint Secretary to the Govt. of Meghalaya,

Law (B) Department.

No. LL(B). 62/2004/Pt/56- The Meghalaya Appropriation (No. III) Act, 2006 (Act No. 7 of 2006) is hereby published for general information.

MEGHALAYA ACT NO. 7 OF 2006

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 30th June, 2006

Published in the Gazette of Meghalaya Extra-ordinary, issued dated 30th June, 2006

THE MEGHALAYA APPROPRIATION (NO. III) ACT, 2006

An

Act

To authorise payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of Financial Year ending on the thirty-first day of March, 2007.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty Seventh Year of the Republic of India as follows:-

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|---|---|---|
| Short title, extent and Commencement | 1 | (1) This Act may be called the Meghalaya Appropriation (No. III) Act, 2006.

(2) It shall be deemed to have come into force on the first day of April, 2006. |
| Withdrawal of Rs. 2681,61,29,000 from and out of the Consolidated Fund of Meghalaya for the Financial Year 2006-2007 | 2 | From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate inclusive of sums specified in column (3) of the Scheduled to the Meghalaya Appropriation (Vote-on-Account) Act, 2006 to the sum of Rupees two thousand six hundred eighty one crores, sixty one lakhs, twenty nine thousand, towards defraying the several charges which will come in the course of payment during the financial year ending on the thirty first day of March, 2007 in respect of the services specified in Column (2) of the Schedule. |
| Appropriation | 3 | The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year. |

Schedule (See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
01	Revenue			
	2011 PARLIAMENTARY/STATE/UNION TERRITORY LEGISLATURE	10,22,59,000	37,41,000	10,60,00,000
	2058 STATIONERY AND PRINTING	58,00,000	...	58,00,000
	Total Revenue	10,80,59,000	37,41,000	11,18,00,000
	Capital			
02	Revenue			
	2012 GOVERNOR	50,000	3,09,50,000	3,10,00,000
	Total Revenue	50,000	3,09,50,000	3,10,00,000
	Capital			
03	Revenue			
	2013 COUNCIL OF MINISTERS	5,89,00,000	...	5,89,00,000
	2070 OTHER ADMINISTRATIVE SERVICES, ETC
04	Revenue			
	2014 ADMINISTRATION OF JUSTICE.	3,65,92,000	1,20,16,000	4,86,08,000
05	Revenue			
	2015 ELECTIONS	5,20,00,000	...	5,20,00,000
	Total Revenue	5,20,00,000	...	5,20,00,000

Schedule (See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding			
		Voted by Assembly	Charged on the Consolidated fund	Total	
		Rs.	Rs.	Rs.	
06	Revenue				
	2029 LAND REVENUE	5,10,00,000	...	5,10,00,000	
	2245 RELIEF ON ACCOUNT OF NATURAL CALAMITIES	11,61,00,000	...	11,61,00,000	
	2250 OTHER SOCIAL SERVICES	50,000	...	50,000	
	3475 OTHER GENERAL ECONOMIC SERVICES	
	Total Revenue	16,71,50,000	...	16,71,50,000	
	Capital				
07	2030 STAMPS AND REGISTRATION	80,00,000	...	80,00,000	
	Total Revenue	80,00,000	...	80,00,000	
	08	2039 STATE EXCISE	3,90,00,000	...	3,90,00,000
		Total Revenue	3,90,00,000	...	3,90,00,000
09		2040 TAXES ON SALES, TRADES ETC.	5,21,77,000	...	5,21,77,000
	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES	
	Total Revenue	5,21,77,000	...	5,21,77,000	

Schedule (See Section 2 & 3)

(1) Grant No.	(2) Services & Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
10	Revenue			
	2041 TAXES ON VEHICLES	7,10,00,000	...	7,10,00,000
	2070 OTHER ADMINISTRATIVE SERVICES ETC	1,84,00,000	...	1,84,00,000
	3055 ROAD TRANSPORT
	Total Revenue	8,94,00,000	...	8,94,00,000
	Capital			
	5053 CAPITAL OUTLAY ON CIVIL AVIATION	10,00,000	..	10,00,000
11	5055 CAPITAL OUTLAY ON ROADS TRANSPORT	3,40,00,000	...	3,40,00,000
	Total Capital	3,50,00,000	...	3,50,00,000
	Revenue			
11	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES	50,62,000	...	50,62,000
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	4,05,00,000	...	4,05,00,000
	2801 POWER	1,36,75,40,000	...	1,36,75,40,000
	4801 NON-CONVENTIONAL SOURCES OF ENERGY	11,35,00,000	...	11,35,00,000
	Total Revenue	1,52,66,02,000	...	1,52,66,02,000
	Capital			
	4801 CAPITAL OUTLAY ON POWER PROJECTS
12	6801 LOANS FOR POWER PROJECTS	38,30,60,000	...	38,30,60,000
	Total Capital	38,30,60,000	...	38,30,60,000
12	Revenue			
	2047 OTHER FISCAL SERVICES	12,27,000	...	12,27,000
	Total Revenue	12,27,000	...	12,27,000
	Revenue			
	2048 APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT	...	9,05,75,000	9,05,75,000
	Total Revenue	...	9,05,75,000	9,05,75,000
	Revenue			
	2049 INTEREST PAYMENTS	...	2,12,87,92,000	2,12,87,92,000

Schedule (See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	Total Revenue	...	2,12,87,92,000	2,12,87,92,000
	Revenue			
	2051 PUBLIC SERVICE COMMISSION	...	1,23,00,000	1,23,00,000
	Total Revenue	...	1,23,00,000	1,23,00,000
13	Revenue			
	2052 SECRETARIAT GENERAL SERVICE	35,10,00,000	...	35,10,00,000
	2251 SECRETARIAT SOCIAL SERVICES	4,00,00,000	...	4,00,00,000
	3451 SECRETARIAT ECONOMIC SERVICES	9,38,00,000	...	9,38,00,000
	Total Revenue	48,48,00,000	...	48,48,00,000
	Capital			
	5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES
	Total Capital
14	Revenue			
	2053 DISTRICT ADMINISTRATION	10,40,00,000	...	10,40,00,000
	Total Revenue	10,40,00,000	...	10,40,00,000
15	Revenue			
	2054 TREASURY AND ACCOUNTS ADMINISTRATION	7,75,00,000	...	7,75,00,000
	Total Revenue	7,75,00,000	...	7,75,00,000
16	Revenue			
	2055 POLICE	130,46,59,000	1,75,000	130,48,34,000
	2070 OTHER ADMINISTRATIVE ETC.	10,99,95,000	5,000	11,00,00,000
	2216 HOUSING-	1,10,00,000	...	1,10,00,000
	Total Revenue	142,56,54,000	1,80,000	142,58,34,000
	Capital			
	4055 CAPITAL OUTLAY ON POLICE	1,82,00,000	...	1,82,00,000
	Total Capital	1,82,00,000	...	1,82,00,000

Schedule (See Section 2 & 3)

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
17	Revenue 2056 JAILS	4,38,00,000	...	4,38,00,000
	Total Revenue	4,38,00,000	...	4,38,00,000
18	Revenue 2058 STATIONERY AND PRINTING-	9,03,00,000	...	9,03,00,000
	Total Revenue	9,03,00,000	...	9,03,00,000
	Capital 4058 CAPITAL OUTLAY ON STATIONERY & PRINTING	42,00,000	...	42,00,000
	4216 CAPITAL OUTLAY ON HOUSING-
	Total Capital	42,00,000	...	42,00,000
19	Revenue 2052 SECRETARIAT GENERAL SERVICE	2,31,90,000	...	2,31,90,000
	2059 PUBLIC WORKS	82,73,20,000	...	82,73,20,000
	2216 HOUSING-	4,45,00,000	...	4,45,00,000
	Total Revenue	89,50,10,000	...	89,50,10,000
	Capital 4059 CAPITAL OUTLAY ON PUBLIC WORKS	31,04,00,000	...	31,04,00,000
	4202 CAPITAL OUTLAY ON EDUCATION	2,20,00,000	...	2,20,00,000
	4210 CAPITAL OUTLAY ON MEDICAL AND PUBLIC HEALTH	1,50,00,000	...	1,50,00,000
	4216 CAPITAL OUTLAY ON HOUSING-	1,00,00,000	...	1,00,00,000
Total Capital	35,74,00,000	...	35,74,00,000	
20	Revenue 2070 OTHER ADMINISTRATIVE SERVICES, ETC	13,20,00,000	...	13,20,00,000
	Total Revenue	13,20,00,000	...	13,20,00,000
	Capital 4059 CAPITAL OUTLAY ON PUBLIC WORKS
	Total Capital

Schedule (See Section 2 & 3)

(1) Grant No.	(2) Services & Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
21	Revenue			
	2075 MISCELLANEOUS GENERAL SERVICES	70,000	...	70,000
	2202 GENERAL EDUCATION	349,85,97,000	...	349,85,97,000
	2203 TECHNICAL EDUCATION	4,66,00,000	...	4,66,00,000
	2204 SPORTS AND YOUTH SERVICES	13,30,69,000	...	13,30,69,000
	2205 ART AND CULTURE-	20,83,55,000	...	20,83,55,000
	3425 OTHER SCIENTIFIC RESEARCH	28,00,000	...	28,00,000
	3454 CENSUS SURVEYS AND STATISTICS	28,65,000	...	28,65,000
	Total Revenue	389,23,56,000	...	389,23,56,000
	Capital			
4202 CAPITAL OUTLAY ON EDUCATION	
6202 LOANS FOR EDUCATION, ART AND CULTURE	
Total Capital	
22	Revenue			
	2070 OTHER ADMINISTRATIVE SERVICES ETC	4,88,00,000	...	4,88,00,000
	2216 HOUSING-	2,89,53,000	...	2,89,53,000
Total Revenue	7,77,53,000	...	7,77,53,000	
23	Revenue			
	2070 OTHER ADMINISTRATIVE SERVICES, ETC	99,00,000	...	99,00,000
Total Revenue	99,00,000	...	99,00,000	
24	Revenue			
	2071 PENSIONS AND OTHER RETIREMENT BENEFITS	94,98,00,000	...	94,98,00,000
Total Revenue	94,98,00,000	...	94,98,00,000	
25	Revenue			
	2075 MISCELLANEOUS GENERAL SERVICES	42,00,000	...	42,00,000
Total Revenue	42,00,000	...	42,00,000	

Schedule (See Section 2 & 3)

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
26	Revenue			
	2210 MEDICAL AND PUBLIC HEALTH	93,14,19,000	...	93,14,19,000
	2211 FAMILY WELFARE	10,34,33,000	...	10,34,33,000
	Total Revenue	103,48,52,000	...	103,48,52,000
	Capital			
	4210 CAPITAL OUTLAY ON MEDICAL AND PUBLIC HEALTH	17,56,00,000	...	17,56,00,000
	4211 CAPITAL OUTLAY ON FAMILY WELFARE	1,20,00,000	...	1,20,00,000
	Total Capital	18,76,00,000	...	18,76,00,000
27	Revenue			
	2215 WATER SUPPLY AND SANITATION	60,69,00,000	...	60,69,00,000
	2216 HOUSING-	18,00,000	...	18,00,000
	Total Revenue	60,87,00,000	...	60,87,00,000
	Capital			
	4215 CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION	88,23,00,000	...	88,23,00,000
	4216 CAPITAL OUTLAY ON HOUSING	50,00,000	...	50,00,000
	Total Capital	88,73,00,000	...	88,73,00,000
28	Revenue			
	2216 HOUSING	10,10,40,000	...	10,10,40,000
	Total Revenue	10,10,40,000	...	10,10,40,000
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING	79,60,000	...	79,60,000
	6216 LOANS FOR HOUSING	1,00,00,000	...	1,00,00,000
	Total Capital	1,79,60,000	...	1,79,60,000
29	Revenue			
	2217 URBAN DEVELOPMENT	23,36,65,000	...	23,36,65,000
	Total Revenue	23,36,65,000	...	23,36,65,000

Schedule (See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
29	Capital			
	4216 CAPITAL OUTLAY ON HOUSING	14,00,000	...	14,00,000
	4217 CAPITAL OUTLAY ON URBAN DEVELOPMENT	14,49,69,000	...	14,49,69,000
	6217 LOANS FOR URBAN DEVELOPMENT
	Total Capital	14,63,69,000	...	14,63,69,000
30	Revenue			
	2220 INFORMATION AND PUBLICITY	5,68,00,000	...	5,68,00,000
	Total Revenue	5,68,00,000	...	5,68,00,000
31	Revenue			
	2230 LABOUR AND EMPLOYMENT	10,28,42,000	...	10,28,42,000
	Total Revenue	10,28,42,000	...	10,28,42,000
32	Revenue			
	3456 CIVIL SUPPLIES	5,80,00,000	...	5,80,00,000
	Total Revenue	5,80,00,000	...	5,80,00,000
	Capital			
33	4408 CAPITAL OUTLAY ON FOOD STORAGE AND WAREHOUSING
	Total Capital
	Revenue			
	2235 SOCIAL SECURITY AND WELFARE
	Total Revenue
	6235 LOANS FOR SOCIAL SECURITY AND WELFARE	10,00,000	...	10,00,000
	Total Capital	10,00,000	...	10,00,000

Schedule (See Section 2 & 3)

(1) Grant No.	(2) Services & Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
34	Revenue			
	2225 WELFARE OF S.CS., S.TS AND OTHER B.CS.	25,32,60,000	...	25,32,60,000
	2235 SOCIAL SECURITY AND WELFARE	29,43,62,000	...	29,43,62,000
	2236 NUTRITION-	53,18,00,000	...	53,18,00,000
	Total Revenue	107,94,22,000	...	107,94,22,000
	Capital			
	4235 CAPITAL OUTLAY ON SOCIAL SECURITY AND WELFARE	8,10,00,000	...	8,10,00,000
34	6225 LOANS FOR WELFARE OF S.CS., S.TS AND OTHER B.CS.
	Total Capital	8,10,00,000	...	8,10,00,000
35	Revenue			
	2235 SOCIAL SECURITY AND WELFARE	29,84,000	...	29,84,000
	Total Revenue	29,84,000	...	29,84,000
36	Revenue			
	2275 MISCELLANEOUS GENERAL SERVICES	1,54,000	...	1,54,000
	2235 SOCIAL SECURITY AND WELFARE	1,41,45,000	6,55,000	1,48,00,000
	Total Revenue	1,42,99,000	6,55,000	1,49,54,000
37	Revenue			
	2250 OTHER SOCIAL SERVICES	50,000	...	50,000
	Total Revenue	50,000	...	50,000
38	Revenue			
	3451 SECRETARIAT-ECONOMIC SERVICES	18,47,00,000	...	18,47,00,000
	Total Revenue	18,47,00,000	...	18,47,00,000

Schedule (See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
39	Revenue			
	2425 CO-OPERATION	7,89,29,000	...	7,89,29,000
	Total Revenue	7,89,29,000	...	7,89,29,000
	Capital			
	4425 CAPITAL OUTLAY ON CO-OPERATION	5,62,82,000	...	5,62,82,000
	4435 CAPITAL OUTLAY ON OTHER AGRICULTURAL PROGRAMMES	15,00,000	...	15,00,000
40	6425 LOANS FOR CO-OPERATION	1,59,62,000	...	1,59,62,000
	Total Capital	7,37,44,000	...	7,37,44,000
	Revenue			
	2552 NORTH EASTERN AREAS (SPECIAL AREAS PROGRAMME)	43,40,00,000	...	43,40,00,000
41	Total Revenue	43,40,00,000	...	43,40,00,000
	Capital			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	34,60,00,000	...	34,60,00,000
	Total Capital	34,60,00,000	...	34,60,00,000
42	Revenue			
	3454 CENSUS, SURVEYS AND STATISTICS	5,46,00,000	...	5,46,00,000
42	Total Revenue	5,46,00,000	...	5,46,00,000
	2216 HOUSING-	3,00,000	...	3,00,000
	3475 OTHER GENERAL ECONOMIC SERVICES.	1,58,38,000	...	1,58,38,000
42	Total Revenue	1,61,38,000	...	1,61,38,000

Schedule (See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
43	Revenue			
	2216 HOUSING-	1,04,12,000	...	1,04,12,000
	2401 CROP HUSBANDRY	61,55,20,000	...	61,55,20,000
	2408 FOOD STORAGE AND WAREHOUSING
	2415 AGRICULTURAL RESEARCH AND EDUCATION	2,46,20,000	...	2,46,20,000
	2435 OTHER AGRICULTURAL PROGRAMMES	2,51,00,000	...	2,51,00,000
	2702 MINOR IRRIGATION	12,97,02,000	...	12,97,02,000
	Total Revenue	80,53,54,000	...	80,53,54,000
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING	34,99,000	...	34,99,000
	4401 CAPITAL OUTLAY ON CROP HUSBANDRY	38,16,000	...	38,16,000
4416 INVESTMENT IN AGRICULTURAL FINANCIAL INST.	7,00,000	...	7,00,000	
4702 CAPITAL OUTLAY ON MINOR IRRIGATION	5,71,98,000	...	5,71,98,000	
Total Capital	6,52,13,000	...	6,52,13,000	
44	Revenue			
	2701 MEDIUM IRRIGATION-II-WORKS UNDER E AND D WING P. W. D MEDIUM
	2711 FLOOD CONTROL	61,00,000	...	61,00,000
	Total Revenue	61,00,000	...	61,00,000
	Capital			
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION	22,00,000	...	22,00,000
4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS	2,50,00,000	...	2,50,00,000	
Total Capital	2,72,00,000	...	2,72,00,000	

Schedule (See Section 2 & 3)

(1) Grant No.	(2) Services & Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by Assembly	Charged on the Consolidated fund	Total	
		Rs.	Rs.	Rs.	
45	Revenue				
	2216 HOUSING-	37,00,000	...	37,00,000	
	2402 SOIL AND WATER CONSERVATION	36,54,95,000	...	36,54,95,000	
	2415 AGRICULTURAL RESEARCH AND EDUCATION	18,05,000	...	18,05,000	
	Total Revenue	37,10,00,000	...	37,10,00,000	
46	Revenue				
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT	9,25,00,000	...	9,25,00,000	
	Total Revenue	9,25,00,000	...	9,25,00,000	
47	Revenue				
	2216 HOUSING	52,39,838	...	52,39,838	
	2235 SOCIAL SECURITY AND WELFARE-	
	2403 ANIMAL HUSBANDRY	30,40,82,162	...	30,40,82,162	
	2415 AGRICULTURAL RESEARCH AND EDUCATION	91,43,000	...	91,43,000	
	Total Revenue	31,84,65,000	...	31,84,65,000	
48	Revenue				
	2216 HOUSING	13,35,000	...	13,35,000	
	2404 DAIRY DEVELOPMENT	6,11,15,000	...	6,11,15,000	
	2415 AGRICULTURAL RESEARCH AND EDUCATION	
	Total Revenue	6,24,50,000	...	6,24,50,000	
49	Revenue				
	2216 HOUSING	5,50,000	...	5,50,000	
	2404 FISHERIES	8,53,35,000	...	8,53,35,000	
	2415 AGRICULTURAL RESEARCH AND EDUCATION	20,85,000	...	20,85,000	
		Total Revenue	8,79,70,000	...	8,79,70,000
	Capital				
	4216 CAPITAL OUTLAY ON HOUSING	10,00,000	...	10,00,000	
4405 CAPITAL OUTLAY ON FISHERIES	8,30,000	...	8,30,000		
	Total Capital	18,30,000	...	18,30,000	

Schedule (See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
50	Revenue			
	2406 FORESTRY AND WILD LIFE	54,97,50,000	5,00,000	55,02,50,000
	2415 AGRICULTURAL RESEARCH AND EDUCATION	92,50,000	...	92,50,000
	Total Revenue	55,90,00,000	5,00,000	55,95,00,000
	Capital			
51	4406 CAPITAL OUTLAY ON FORESTRY AND WILD LIFE	9,04,00,000	...	9,04,00,000
	Total Capital	9,04,00,000	...	9,04,00,000
	Revenue			
	2216 HOUSING-	40,00,000	...	40,00,000
	2401 CROP HUSBANDRY	1,44,00,000	...	1,44,00,000
	2501 SPECIAL PROGRAMME FOR RURAL DEVELOPMENT	4,63,00,000	...	4,63,00,000
	2505 RURAL EMPLOYMENT	11,04,00,000	...	11,04,00,000
52	2515 OTHER RURAL DEVELOPMENT PROGRAMME	73,56,00,000	...	73,56,00,000
	Total Revenue	91,07,00,000	...	91,07,00,000
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING	50,00,000	...	50,00,000
	4515 CAPITAL OUTLAY ON RURAL DEVELOPMENT	50,00,000	...	50,00,000
	Total Capital	1,00,00,000	...	1,00,00,000
	Revenue			
52	2852 INDUSTRIES	3,30,07,000	...	3,30,07,000
	Total Revenue	3,30,07,000	...	3,30,07,000
	Capital			
	4854 CAPITAL OUTLAY ON CEMENT AND NON-METALLIC MINERAL
	4885 CAPITAL OUTLAY ON INDUSTRIES AND MINERALS	5,20,25,000	...	5,20,25,000
52	6885 LOANS FOR OTHER INDUSTRIES AND MINERALS
	Total Capital	5,20,25,000	...	5,20,25,000

Schedule (See Section 2 & 3)

(1) Grant No.	(2) Services & Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
53	Revenue			
	2851 VILLAGE AND SMALL INDUSTRIES	15,17,74,000	...	15,17,74,000
	Total Revenue	15,17,74,000	...	15,17,74,000
	Capital			
	4851 CAPITAL OUTLAY ON VILLAGE AND SMALL INDUSTRIES
54	6851 LOANS FOR VILLAGE AND SMALL INDUSTRIES
	Total Capital
	Revenue			
	2851 VILLAGE AND SMALL INDUSTRIES	9,93,68,000	...	9,93,68,000
	Total Revenue	9,93,68,000	...	9,93,68,000
55	Capital			
	4216 CAPITAL OUTLAY ON HOUSING
	4851 CAPITAL OUTLAY ON VILLAGE AND SMALL INDUSTRIES	7,48,00,000	...	7,48,00,000
	6851 LOANS FOR VILLAGE AND SMALL INDUSTRIES
	Total Capital	7,48,00,000	...	7,48,00,000
55	Revenue			
	2853 NON FERROUS MINING AND METALLURGICAL INDUSTRIES	20,70,00,000	...	20,70,00,000
	Total Revenue	20,70,00,000	...	20,70,00,000
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-
55	4853 CAPITAL OUTLAY ON MINING AND METALLURGICAL INDUSTRIES	24,50,000	...	24,50,000
	Total Capital	24,50,000	...	24,50,000

Schedule (See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
56	Revenue			
	3054 ROADS AND BRIDGES	76,73,00,000	...	76,73,00,000
	Total Revenue	76,73,00,000	...	76,73,00,000
	Capital			
	5054 CAPITAL OUTLAY ON	155,41,00,000	...	155,41,00,000
	ROADS AND BRIDGES			
	Total Capital	155,41,00,000	...	155,41,00,000
57	Revenue			
	3452 TOURISM	3,86,50,000	...	3,86,50,000
	Total Revenue	3,86,50,000	...	3,86,50,000
	Capital			
	4059 CAPITAL OUTLAY ON
	PUBLIC WORKS			
	5275 CAPITAL OUTLAY ON
	OTHER COMMUNICATION			
	SERVICES			
	5452 CAPITAL OUTLAY ON	21,50,000	...	21,50,000
TOURISM				
	7452 LOANS FOR TOURISM
	Total Capital	21,50,000	...	21,50,000
58	Revenue			
	3606 AID MATERIALS AND
	EQUIPMENTS			
	Total Revenue
59	Capital			
	5465 INVESTMENT IN GENERAL
	FINANCIAL AND TRAINING			
	INSTITUTIONS.			
	Total Capital
	Capital			
	6003 INTERNAL DEBT OF THE	...	95,20,31,000	95,20,31,000
	STATE GOVERNMENT			
	Total Capital	...	95,20,31,000	95,20,31,000

Schedule (See Section 2 & 3)

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	Capital 6004 LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT Total Capital	...	22,67,99,000	22,67,99,000
		...	22,67,99,000	22,67,99,000
60	Capital 7610 LOANS TO GOVERNMENT SERVANTS, ETC Total Capital	3,90,00,000	...	3,90,00,000
		3,90,00,000	...	3,90,00,000
61	Capital 7615 MISCELLANEOUS LOANS Total Capital
	
62	Capital INTER-STATE SETTLEMENT Total Capital
	
63	Capital 7999 APPROPRIATION TO CONTINGENCY FUND Total Capital
		2335,75,90,000	345,85,39,000	2681,61,29,000

L. M. SANGMA,

Joint Secretary to the Govt. of Meghalaya,

Law (B) Department

No. LL(B). 151/85/14- The Prevention of Disqualification (Members of the Legislative Assembly of Meghalaya (Amendment) Act, 2006 (Act No. 8 of 2006) is hereby published for general information.

MEGHALAYA ACT NO. 8 OF 2006

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 25th July, 2006

Published in the Gazette of Meghalaya Extra-ordinary, issued dated 26th July, 2006

THE PREVENTION OF DISQUALIFICATION (MEMBERS OF THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (AMENDMENT) ACT, 2006

An

Act

Further to amend the Prevention of Disqualification (Members of the Legislative Assembly of Meghalaya) Act, 1972.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty Seventh Year of the Republic of India as follows:-

- | | |
|--|---|
| Short title | 1 This Act may be called the Prevention of Disqualification (Members of the Legislative Assembly of Meghalaya) Amendment Act, 2006. |
| Amendment of the Schedule Act No. 3 of 1972 | 2 In the Prevention of Disqualification (Members of the Legislative Assembly of Meghalaya) Act, 1972, in the schedule:-

(a) After “explanation-2” to item 7, the following new

“explanation-3” shall be inserted, namely:-

“Explanation 3 - For the removal of doubt, the word “Chairman” or “Vice-Chairman” wherever appearing in this schedule includes and shall be deemed to have always included a Co-Chairman or Deputy Chairman respectively”;

(b) After item 16, the following new item 17 shall be added, namely:- |

“17 Chairman, Vice-Chairman, Deputy Chairman or Director of a joint sector company”.

L. M. SANGMA,

Joint Secretary to the Govt. of Meghalaya,

Law (B) Department

No. LL(B). 62/2004/Pt/67- The Meghalaya Appropriation (No. II) Act, 2006 (Act No. 9 of 2006) is hereby published for general information.

MEGHALAYA ACT NO. 9 OF 2006

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 26th July, 2006

Published in the Gazette of Meghalaya Extra-Ordinary, issued dated 28th July, 2006

THE MEGHALAYA APPROPRIATION (NO. II) ACT, 2006

An

Act

To provide for authorisation of appropriation of money out of the Consolidated Fund of Meghalaya to meet the amounts spent on certain services during the Financial Years 1973-74, 1975-76, 1982-83 to 2000-2001 in excess of the amounts authorized or granted for those services and for those years.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty Seventh Year of the Republic of India as follows:-

Short title	1 This Act may be called the Meghalaya Appropriation (No. II) Act, 2006.
Issue of sums totalling Rs. 45,78,83,330 from and out of the Consolidated Fund of Meghalaya to meet certain excess expenditure for the Financial Years 1973-74, 1975-76, 1982-83 to 2000-2001	2 From and out of the Consolidated fund of Meghalaya the sums not exceeding specified in Column (3) of the Schedule this Act amounting in aggregate to:- <ul style="list-style-type: none"> (a) Rs. 52,491 for the Financial Year ended 31st March, 1974 (b) Rs. 2,723 for the Financial Year ended 31st March, 1976 (c) Rs. 1,36,97,317 for the Financial Year ended 31st March, 1983 (d) Rs. 4,44,29,919 for the Financial Year ended 31st March, 1984 (e) Rs. 5,73,40,726 for the Financial Year ended 31st March, 1985 (f) Rs. 1,18,63,480 for the Financial Year ended 31st March, 1986

- (g) Rs. 1,28,30,997 for the Financial Year ended 31st March, 1988.
- (h) Rs. 80,13,396 for the Financial Year ended 31st March, 1989
- (i) Rs. 1,99,65,063 for the Financial Year ended 31st March, 1990.
- (j) Rs. 76,33,298 for the Financial Year ended 31st March, 1991
- (k) Rs. 1,32,22,859 for the Financial Year ended 31st March, 1992.
- (l) Rs. 4,00,23,294 for the Financial Year ended 31st March, 1993.
- (m)Rs. 1,13,22,585 for the Financial Year ended 31st March, 1994.
- (n) Rs. 8,36,67,747 for the Financial Year ended 31st March, 1996
- (o) Rs. 1,88,86,197 for the Financial Year ended 31st March, 1997
- (p) Rs. 1,86,68,311 for the Financial Year ended 31st March, 1998.
- (q) Rs. 2,48,57,753 for the Financial Year ended 31st March, 2000.
- (r) Rs. 7,14,05,174 for the Financial Year ended 31st March, 2001.

As shown for each respective year in the Schedule shall be deemed to have been authorised to be paid and applied to meet the amounts spent for defraying the charges in respect of the services specified in column 2 of the Schedule during the aforesaid financial years in excess of the amounts authorised or granted for those services and for those years.

Appropriation

- 3 The sums deemed to have been authorised to be paid and applied from and out of the Consolidated Fund of Meghalaya by this Act, shall be deemed to have been Appropriated for the services and purposes expressed in the Schedule in relation to the respective Financial Year ended on 31st day of March, 1974, 1976, 1983, 1984, 1985, 1986, 1988, 1989, 1990, 1991, 1992, 1993, 1994, 1996, 1997, 1998, 2000 and 2001.

Schedule (See Section 2 & 3)

(1) Grant No.	(2) Services & Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
			Rs.	
30	<i>Financial Year ending 31st March, 1974: Rs. 52,491</i>			
	31 Agriculture – II – Fisheries	52,491		52,491
	Total:	52,491		52,491
20	<i>Financial Year ending 31st March, 1976: Rs. 2,723</i>			
	259 Public Works		2,723	2,723
	Total:		2,723	2,723
16	<i>Financial Year ending 31st March, 1983: Rs. 1,36,97,317</i>			
	255 Police	34,78,014		34,78,014
28	282 Public Health, Sanitation and Water Supply – B – Sewerage & Water Supply	1,02,00,554		1,02,00,554
46	306 Minor Irrigation	18,749		18,749
	Total:	1,36,97,317		1,36,97,317
09	<i>Financial Year ending 31st March, 1984: Rs. 4,44,29,919</i>			
	240 Sales Tax – 245 – 1 Other Taxes and Duties on Commodities and Services	87,059		87,059
16	255 Police	23,36,886		23,36,886
19	252 Secretariat General Services – II – P.W.D Secretariat	34,68,473		34,68,473
24	266 Pension and other Retirement Benefits	38,50,104		38,50,104
28	282 Public Health, Sanitation and Water Supply – B – Sewerage & Water Supply.	3,36,44,308		3,36,44,308
	482 Capital Outlay on Public Health Sanitation and Water Supply	5,24,048		5,24,048

(1) Grant No.	(2) Services & Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund Rs.	Total
46	306 Minor Irrigation	5,00,987		5,00,987
63	251 Public Service Commission- General Services SPSC		18,054	18,054
	Total :	4,44,11,865	18,054	4,44,29,919
58	<i>Financial Year ending 31st March, 1985: Rs. 5,73,40,726</i>			
	337 Roads and Bridges.	5,73,40,726		5,73,40,726
	Total:	5,73,40,726		5,73,40,726
29	<i>Financial Year ending 31st March, 1986: Rs. 1,18,63,480</i>			
	483 Capital Outlay on Housing	2,16,363		2,16,363
58	537 Capital Outlay on Roads and Bridges.	1,16,47,117		1,16,47,117
	Total:	1,18,63,480		1,18,63,480
16	<i>Financial Year ending 31st March, 1988: Rs. 1,28,30,997</i>			
	2055 Police	58,98,556		58,98,556
57	3054 Roads and Bridges	69,32,441		69,32,441
	Total:	1,28,30,997		1,28,30,997
16	<i>Financial Year ending 31st March, 1989: Rs. 80,13,396</i>			
	2055 Police	31,19,651		31,19,651
44	2401 Crop Husbandry	13,87,140		13,87,140
45	2701 Medium Irrigation	26,387		26,387
56	3054 Roads and Bridges	33,80,218		33,80,218
	Total:	80,13,396		80,13,396

See Section 2 & 3)

(1) Grant No.	(2) Services & Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
			Rs.	
	<i>Financial Year ending 31st March, 1990: Rs. 1,99,65,063</i>			
16	2055 Police	1,83,00,678		1,83,00,678
44	2401 Crops Husbandry	7,89,872		7,89,872
45	2701 Medium Irrigation etc.	1,51,175		1,51,175
57	5054 Capital Outlay on Roads and Bridges.		7,23,388	7,23,388
	Total:	1,92,41,725	7,23,388	1,99,65,063
	<i>Financial Year ending 31st March, 1991: Rs. 76,33,298</i>			
16	2055 Police	76,33,298		76,33,298
	Total:	76,33,298		76,33,298
	<i>Financial Year ending 31st March, 1992: Rs. 1,32,22,859</i>			
16	2055 Police	1,08,75,597		1,08,75,597
57	3054 Roads and Bridges	23,47,262		23,47,262
	Total:	1,32,22,859		1,32,22,859
	<i>Financial Year ending 31st March, 1993: Rs. 4,00,23,294</i>			
16	2055 Police	1,47,00,964		1,47,00,964
57	3054 Roads and Bridges	2,53,22,330		2,53,22,330
	Total:	4,00,23,294		4,00,23,294
	<i>Financial Year ending 31st March, 1994: Rs. 1,13,22,585</i>			
27	2215 Water Supply and Sanitation	27,18,658		27,18,658
56	3054 Roads and Bridges	86,03,927		86,03,927
	Total:	1,13,22,585		1,13,22,585

See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
			Rs.	
	<i>Financial Year ending 31st March, 1996:</i> <i>Rs. 8,36,67,747</i>			
16	2055 Police		1,40,556	1,40,556
27	2215 Water Supply and Sanitation	6,88,36,524		6,88,36,524
56	3054 Roads and Bridges.	1,46,90,667		1,46,90,667
	Total:	8,35,27,191	1,40,556	8,36,67,747
	<i>Financial Year ending 31st March, 1997:</i> <i>Rs. 1,88,86,197</i>			
16	2055 Police	4,29,654		4,29,654
56	3054 Roads and Bridges	1,84,56,543		1,84,56,543
	Total:	1,88,86,197		1,88,86,197
	<i>Financial Year ending 31st March, 1998:</i> <i>Rs. 1,86,68,311</i>			
16	2055 Police	1,81,53,113		1,81,53,113
56	3054 Roads and Bridges	5,15,198		5,15,198
	Total:	1,86,68,311		1,86,68,311
	<i>Financial Year ending 31st March, 2000:</i> <i>Rs. 2,48,57,753</i>			
16	2055 Police	2,48,57,753		2,48,57,753
	Total:	2,48,57,753		2,48,57,753

See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
			Rs.	
	<i>Financial Year ending 31st March, 2001: Rs. 7,14,05,174</i>			
16	2055 Police	6,00,51,974		6,00,51,974
56	3054 Roads and Bridges	1,13,53,200		1,13,53,200
	Total:	7,14,05,174		7,14,05,174
	Grand Total:	45,69,98,659	8,84,671	45,78,83,330

L. M. SANGMA,

Joint Secretary to the Govt. of Meghalaya,

Law (B) Department

No. LL(B). 16/2006/69- The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2006 (Meghalaya Ordinance No. 1 of 2006) promulgated by the Governor of Meghalaya on the 28th October, 2006 is hereby published for general information.

MEGHALAYA ACT NO. 1 OF 2006

Promulgated by the Governor on the 28th October, 2006

Published in the Extra-Ordinary Gazette of Meghalaya, issued dated 1st November, 2006

**THE MEGHALAYA FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT
(AMENDMENT) ORDINANCE, 2006**

An

ORDINANCE

To amend the Meghalaya Fiscal Responsibility and Budget Management Act, 2006

Where, the Legislative Assembly of Meghalaya is not in Session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action.

Nor, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya hereby promulgates in the Fifty Seven Year of the Republic of India the following Ordinance, namely:-

**Short title and
Commencement**

1 (1) This Ordinance may be called the Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2006

(2) It shall come into force at once.

**Amendment of
Section 4 of Act 4 of
2006**

- 2 In Section 4 of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006 in sub-section (1), for Clause (a), the following new clause (a) shall be substituted, namely:-
- “(a) Maintain revenue surplus at least at the same level as Determined by the Twelfth Finance Commission for the base year 2003-2004”

Dated Raj Bhavan,
Shillong, the 28th October, 2006

M. M. JACOB
GOVERNOR OF MEGHALAYA,

Dated Shillong,
The 1st November, 2006

L. M. SANGMA,
Joint Secretary to the Govt. of Meghalaya,
Law (B) Department